UPDATED REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 673/2018

NEWS ITEM PUBLISHED IN 'THE HINDU' AUTHORED BY SHRI. JACOB KOSHY TITLED "MORE RIVER STRETCHES ARE NOW CRITICALLY POLLUTED: CPCB"

INDEX

Sl. No.	Particulars	Page No.
1.	REPORT OF OVERSIGHT COMMITTEE	1-26
2.	Annexure-I	27-35
3.	Annexure-II	36-40
4.	Annexure-III	41-52
5.	Annexure-IV	53-57
6.	Annexure-V	58-72

REPORT OF OVERSIGHT COMMITTEE IN O.A. 673/2018 IN RE: NEWS ITEM PUBLISHED IN 'THE HINDU' AUTHORED BY SHRI. JACOB KOSHY TITLED "MORE RIVER STRETCHES ARE NOW CRITICALLY POLLUTED: CPCB"

I. BACKGROUND

This application was registered on the basis of a news item dated 17.09.2018 in 'The Hindu' under the heading "More river stretches are now critically polluted: CPCB". According to the news item, 351 polluted river stretches have been noted by the Central Pollution Control Board (CPCB). The CPCB considers a BOD less than 3mg/L an indicator of a healthy river. In its 2015 Report, the CPCB had identified 302 polluted stretches on 275 rivers, spanning 28 States and six Union Territories. The number of such stretches has increased to 351 by 2018. Out of these 12 polluted stretches are in UP. The CPCB had apprised the concerned States of the extent of pollution in the rivers. Primarily, the issue of pollution of water bodies and need for remedial action is the basis of this case. The fact that 351 river stretches are identified as polluted is a grave issue. This shows that the concern expressed while enacting the Water Act in the year 1974 has remained largely unaddressed even after 46 years. In fact, the number of polluted river stretches has been rising and may further go up. The Supreme Court and the Tribunal from time to time have given several judgments regarding prevention of river pollution and set timelines for compliance of directions to different states. However, many cases are still pending and the concerned authorities/ departments in the states have not considered it in a serious manner.

II. ORDERS PASSED BY HON'BLE NGT IN O.A 673/2017

Vide order dated 21.9.2020 it had been stated that this matter has been dealt with earlier in light of status reports about the gaps in waste generation and treatment, and requisite number of treatment plants. Notices were issued to all State/UT PCBs/ PCCs, and status reports sought. The CPCB was directed to prepare an action plan for compliance of the order of the Hon'ble Supreme Court, monitor execution and file quarterly reports before this Tribunal and also upload the same on its website. Penal action was to be taken for failure in compliance of the orders of the Hon'ble Supreme Court by way of recovery of compensation and other coercive means.

Orders passed by this Tribunal earlier include those dated 25.05.2017, 03.08.2018, 19.02.2019, 28.08.2019 and 21.05.2020. The Tribunal is also simultaneously considering overlapping issues in several matters, including:

- O.A. 673/2018: remedial action for 351 identified polluted river stretches. This matter now is, and will henceforth be, reviewed together with the present matter.
- O.A. 829/2019: issue of coastal pollution on account of discharge of untreated effluents/sewage. This matter now is reviewed together with the present matter, and will stand disposed of in terms of directions herein.
- O.A. 148/2016: management of sewage treated water is involved. This matter now is reviewed together with the present matter, and will stand disposed of in terms of directions herein. • O.A. 1038/2018: 100 identified polluted industrial clusters, in which the water pollution is caused mainly by discharge of untreated sewage/effluents.
- O.A. 606/2018: monitoring compliance of Solid and Liquid Waste Management, including river pollution. The Tribunal interacted with Chief Secretaries of all the States/UTs, who appeared, in person, with progress reports on significant environmental issues. They were directed to personally monitor ongoing compliance at least monthly through dedicated cells.

Several directions have been passed by Hon'ble NGT in O.A 673/2018 since the date of registration. Few major directions are mentioned below:

- **Order dated 20.09.2018** directed that **Action Plans would** be prepared by all States within two months which may include aspects like preventing discharge of sewage and effluents, dumping of waste, maintaining flood plain zones and E-flow, restoring water quality to bathing standards. These Action Plans were to be executed **within six months.** They were to be prepared by a four-member River Rejuvenation Committee comprising of Director, Environment, Director, Urban Development, Director, Industries and Member Secretary, State Pollution Control Board of concerned State. This Committee was also the Monitoring Committee for execution of the Action Plan and was to function under the overall supervision and coordination of State Principal Secretary, Environment. The Chief Secretaries were to

be personally accountable for formulation of Action Plan regarding polluted river stretches in their respective States.

- **Vide order dated 19.12.2018** the progress of execution of order dated 20.09.2018 was reviewed. **Action Plans** were found to be **incomplete** and execution timelines too long. Time to prepare the plan was extended to **31.01.2019**with a provision that in case of default **compensation of upto One Crore/month for each of the Priority- I and Priority- II stretches, Rs. 50 lakhs per month for stretches in Priority- III and Rs. 25 lakhs per month each for Priority- IV and Priority- V stretches would be payable**. The State PCBs and CPCBs were further directed to display the water quality of polluted river stretches on their respective websites within one month along with action taken, if any, which was to be updated every three months. It was further directed that any incomplete Action Plan would be treated as non-compliance. States had to necessarily furnish **Performance Guarantees** to ensure implementation of Action Plans within the above stipulated time to the satisfaction of CPCB of: (a) Rs. 15 crore for each of Priority I & II stretches; (b) Rs. 10 crore for each of Priority III stretches; and (c) Rs. 5 crore for each of Priority IV & V stretches. The CPCB was also directed to devise within two weeks a mechanism for classification, wherein, besides BOD, FC, pH, DO and COD shall also be a basis of water quality and classification in Priority Classes.
- The matter was thereafter taken up on **08.04.2019** in light of consolidated and updated report filed by the CPCB on 05.04.2019 to the effect that 28 States and 3 Union Territories had constituted River Rejuvenation Committees ("RRCs"). CPCB had not received Action Plans from number of States including Uttar Pradesh in case of Hindon in P-I. It was submitted that the Action Plan in respect of River Hindon was required to be implemented by the Government of Uttar Pradesh in compliance of the NGT Orders in O.A. No. 231/2014 & O.A. No. 66/2015.
- Vide order dated **6.12.2019** the Tribunal clarified that *as per its order dated 22.08.2019 in the case of river Ganga, outer timeline for compliance is 31.12.2020. In terms of order dated 28.08.2019 in Paryavaran Suraksha Samiti, outer timeline for 100% sewage treatment in all other cases would remain as 31.03.2020.* The directions passed by Hon'ble NGT in this order were:

*"**100% treatment of sewage** may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by **31.03.2020** atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.*

***Timeline** for completing all steps of **Action Plans** including completion of setting up STPs and their commissioning till **31.03.2021** in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.*

*We further direct that an **institutional mechanism** be evolved for ensuring compliance of above directions. For this purpose, monitoring may be done by Chief Secretaries of all the States/UTs at State level and at National level by the Secretary, Ministry of Jal Shakti with the assistance of NMCG and CPCB.*

***CPCB** may finalize its **recommendations for Action Plans** relating to **P-III and P-IV** as has been done for P-I and P-II on or before **31.03.2020**. This will not be a ground to delay the execution of the Action Plans prepared by the States which may start forthwith, if not already started."*

- Vide **order dated 29.06.2020** the Tribunal carefully perused the report dated 19.06.2020 furnished by the NMCG and mentioned that the report did not show any meaningful action in terms of directions passed by the Hon'ble NGT. The Tribunal while reiterating its directions in order dated 6.12.2019 directed CPCB and Secretary, Jal Shakti to monitor steps for enforcement meaningfully in accordance with its directions and the directions of the Hon'ble Supreme Court. **Vide order dated 29.06.2020, the Tribunal also directed that O.A.24/2018 regarding the**

remedial action for abatement for pollution of river Gomti in Uttar Pradesh shall be considered further with O.A. No. 673/2018.

III. MONITORING BY THE OVERSIGHT COMMITTEE

Considering the above directions passed by Hon'ble NGT, the Oversight Committee monitored the progress in the State. **On 26.06.2020, a meeting was held through video conferencing with officials of concerned departments regarding O.A. 673/2018 and O.A 24/2018 (refer Annexure I & II).** Furthermore, **i**n order to monitor the status of polluted river stretches in Priority I, an inspection was directed by the Committee to be carried out in Hindon river stretch (Saharanpur to Ghaziabad). Information from Regional Officers of UPPCB in Ghaziabad, Meerut, Saharanpur, Baghpat, Shamli and Muzaffarnagar was furnished.

The Oversight Committee had been reviewing the compliance status as per Hon'ble NGT directions periodically. **On 21.12.2020, it again considered the matter specifically with reference to sewage management in Lucknow and pollution in river Gomti**. The minutes of meeting are presented below:

1. **STP construction at Ghaila, Bharwara & GH Canal**: Municipal Commissioner, Lucknow and JMD, UP Jal Nigam apprised the Committee that the DPRs of STP at these locations have been sent to NMCG and approval is awaited. The Committee observed that there has been substantial delay in this work. Progress be made or a written explanation be submitted by MD, Jal Nigam regarding pendency of work. It was also directed that if there is delay in approval of project by NMCG then efforts should be made to complete these projects by State funds.
2. **Phytoremediation/bioremediation as an interim measure**: Municipal Commissioner, Lucknow informed that his Dept. is seeking expert advice from Prof. C.R Babu regarding phytoremediation in Kukrail drain. The documents required by him have been sent and a visit by him or the Dept's technical expert scheduled within a week.

3. **Door to door waste collection**: Municipal Commissioner, Lucknow reported that out of 8 zones in the city, door to door waste collection is taking place in 4 zones viz. 1,4,5 and 8. The main issue behind lack of proper door to door collection was non-availability of required number of collection vehicles. With the support of the Govt. this problem is being resolved in a phased manner. Recently, 120 vehicles were allotted and 210 shall be provided by January,2021. The total number after this allotment shall become 650 which is sufficient to cater the population of 6.50 households in the city.
4. **Improper functioning of M/S Ecogreen Ltd**.: Municipal Commissioner, Lucknow stated that he has also observed malpractices by the company. He has set Dec,2020 as the deadline for the company to streamline their processes and ensure proper waste management in the city. In case of any delay, the contract shall be terminated. The Committee reiterated the direction given in meeting dated 26.06.2020 that in the light of the mentioned flaws in the solid waste management by the M/s Eco Green in Lucknow, penalty of 1 Crore on M/s Eco Green is recommended. The said amount be recovered from the company at earliest.
5. **Shiveri Plant**: As per the latest inspection report received by the Committee it was observed that waste processing plant at Shiveri was non-operational. The Municipal Commissioner, Lucknow informed that currently 2 trommel machines have been made operational and by March 2021, 5 machines will start operating. Further, he informed that waste to compost machine has been made operational at Shiveri. Waste to energy plant could not be made functional because waste segregation is not taking place in the city. The Committee directed him to replicate successful waste management model of Indore. Furthermore, it was suggested that small waste to energy plant such as in Meerut can be set up in Lucknow.
6. **Encroachments in floodplain area**: The Committee sensitized the concerned departments about the problem of encroachments in the floodplain area that is big cause for pollution in the river. It was suggested that households residing there be provided houses under “Housing for all” scheme and shifted from the river catchment area. This shall ensure better quality of life to them and shall also help in protecting Gomti river from pollution.

A meeting was held on 5.02.2021 to review the position of remedial action in Polluted River Stretches in the State of Uttar Pradesh in the light of directions given by Hon NGT in OA No. 673/2018 by the Oversight Committee. The minutes of meeting are presented below:

<table>
<tr><th>S. No.</th><th>Issues</th><th>Current status and decision</th></tr>
<tr><td>1.</td><td>Action plan for critically polluted river stretches</td><td>The UPPCB representative informed that plan has been prepared for all rivers and approved by CPCB.

Shri Susheel Kumar Pandey from UP Jal Nigam submitted that action plan is being implemented in all the polluted stretches in the State.</td></tr>
<tr><td>2.</td><td>Sewage management</td><td>There are total 356 drains in 14 polluted stretches. The details are presented below:

<table><tr><td>Domestic drains</td><td>265</td></tr><tr><td>Industrial drains</td><td>16</td></tr><tr><td>Mixed drains</td><td>74</td></tr><tr><td>Irrigation drain</td><td>1</td></tr></table>
Out of the above, the present status of 339 drains is presented below:

<table><tr><td>Tapped drains</td><td>56</td></tr><tr><td>Partially tapped drains</td><td>26</td></tr><tr><td>Untapped drains</td><td>257</td></tr><tr><td>Total</td><td>339</td></tr></table>
The status of I&D of 283 drains (257 untapped drains + 26 partially tapped drains) under various programmes (Namami Gange, AMRUT, State Sector) is as follows:</td></tr>
</table>

1	Drains Proposed to be Tapped in Ongoing Projects	89
2	Drains Proposed to be Tapped in Projects Under Tendering Stag	24
3	Drains Proposed to be Tapped in DPR submitted for approval	137
4	Drains Proposed to be Tapped in PFR/ DPR to be prepared	0
5	Drains not require tapping	33
		283

There are 4 rivers in Priority – I, namely Hindon, Kali (East), Varuna and Yamuna. There are total 89 drains out of which 52 drains are untapped and 12 are partially tapped. The present status is as follows:

1	Drains Proposed to be Tapped in Ongoing Projects	21
2	Drains Proposed to be Tapped in Projects Under Tendering Stage	02
3	Drains Proposed to be Tapped in DPR submitted for approval	30
4	Drains Proposed to be Tapped in PFR/ DPR to be prepared	0
5	Drains not require tapping	11
		64

		Apart from above, Letter of Acceptance has been issued for construction of 58 FSSTPs in the state. Out of 58 FSSTPs, construction of 19 FSSTPs in 4 polluted stretches at Loni, Modinagar, Aligarh, Shamli, Baraut, Hapur, Khurja, Hathras, Saharanpur, Mathura, Mujaffarnagar, Agra, Meerut, Prayagraj, Ghaziabad, Etawah, Firozabad, Banda and Bulandsahar is under progress. The Committee was of view that there should be no unnecessary delay in execution and implementation of projects. DPRs of several projects have been sent to SMCG/NMCG for approval but no further action has been taken since a long time. Such slow progress is unacceptable. Total 6 CETPs are present out of which 3 are in tannery sector and 3 in textile sector. 4 are proposed in the polluted river stretch.New CETPs are also being set up at Jajmau and Unnao while CETP at Mathura and Banthar is being upgraded. Work is under progress. The Committee directed UP Jal Nigam to submit the status report with completion timelines within a week UP Jal Nigam was further directed to submit a compliance report with regard to sewage management in Lucknow as per the directions passed by Hon'ble NGT in O.A 24/2018 which is now merged with O.A 673/2017.
3.	EC imposed on untapped drains, partially tapped drains and defaulting industries	Representative from UPPCB submitted that notice of EC amounting Rs.36.8 crore was given to concerned ULBs regarding untapped drains. They were bound to deposit compensation for not taking up interim measure for treatment of untapped drains. Out of the total amount, EC worth Rs. 2.70 crore was imposed. No further information could be provided by the official from UPPCB. Thus, the Committee directed UPPCB to submit a detailed report regarding imposed on untapped drains, partially tapped drains and defaulting

		industries.
4.	Maintenance of E-flow	Principal Secretary, Irrigation Dept. submitted that E- Flow in Ganga has been maintained. Out of the 12 rivers, 4 are non-perennial while 8 are perennial. Regarding the 8 perennial rivers a study has been given by Central Water Commission to IIT Delhi for ascertaining the e-flow. The report of the study has not yet been received. Furthermore, for e-flow maintenance, notification for Ramganga, Rapti and Ghaghra shall be done within a week.
5.	Demarcation of floodplain zone	Compliance report submitted by Irrigation dept. on 27.1.2021 revealed that notification for Flood plain issued by UP Government vide no. 164/2020/2031/ 20-27-SI-4-07 (NGT)/16TC dated 04.09.2020. Flood plain demarcation on ground is in progress. 983 pillars have been constructed and fixed as flood plain zone boundary pillars in the segment B, Phase I & II of Ganga. The Committee directed the Irrigation Dept. to check with District Magistrates/ authorities, Revenue Dept. etc if they need to set up pillars in other areas as well or not and send a detailed status report to the Committee.
6.	Illegal sand mining in the polluted streches	It was submitted by Chief Mining Officer, Mining Dept.,UP that in the Priority Strech I, 31 leases given in Yamuna belt in Saharanpur. In rest of the 3 rivers viz. Hindon, Kali and Varuna no sand mining is prevalent. Weigh bridges have been set up in Saharanpur area and continuous monitoring is taking place. The Committee directed him to submit a detailed report about all the 12 polluted stretches in the State with reference to enforcement and action taken by the Dept. to control illegal sand mining.
7.	Meetings of River Rejuvenation Committee	Official from UPPCB could not apprise the Committee about the decisions and discussions in the RRC meetings. It was directed to him to submit the details of

		meetings held and share the minutes of meetings.
8.	Setting up of Special Environment Task Force	The UPPCB submitted that no Special Environment Task Force has been set up till date.

IV. LATEST COMPLIANCE STATUS IN O.A 673/2018

1. **Status of STPs in the State:** The total estimated sewage generation in the State is 5500 MLD. The available treatment capacity is of 3370. 87 MLD while the utilised capacity of all existing STPs is 2630.558 MLD. There are total 105 STPs in the State out of which as per the information made available from UPPCB, 5 STPs are non-operational. 86 STPs are complying the norms while 14 are not complying. The details of 5 non-operational STPs is presented below:

Table 1.1: Details of Non-Operational STPs in the State

S.No.	Name	Details
1.	20 MLD Moradabad	Not working due to lack of sewage
2.	56 MLD, S.B.R., Bapudham, Ghaziabad	Under maintenance
3.	30 MLD, Sadullabad (Loni), Ghaziabad	Under maintenance
4.	Jajmau 5 MLD STP, Kanpur	Partially operational due to rehab work in progress. likely to be completed by Mar – 2021
5.	4 MLD Kanwara Road, Banda	Rising main work is being taken up under AMRUT scheme

The details of 14 non-complying STPs in the State is presented below:

Table 1.2: Details of Non-Compliant STPs

S.No.	Name	Details
1.	67 MLD Mohammadpur, Biharipur	Under trial run
2.	Bingawan 210 MLD, Kanpur	Notice issued
3.	Jajmau, 43 MLD Kanpur	Pumped to irrigation channel and it is further

		used in floriculture and horticulture
4.	Jajmau, Kanpur 130 MLD	Pumped to irrigation channel and it is further used in floriculture and horticulture
5.	56 MLD, Trans Hindon (Indirapuram), Ghaziabad	Rehab will be completed by Feb - 2021
6.	70 MLD, U.A.S.B.R. Dudahaida Vijay Nagar	Rehab will be completed by Feb - 2021
7.	13.59 MLD, Masani, Mathura	Rehab will be completed by Apr – 2021 (HAM)
8.	16 MLD, Trans Yamuna, Laxmi Nagar, Mathura	Rehab will be completed by Apr - 2021(HAM)
9.	14.5 MLD, Trans-yamuna, Jamunapar, Mathura	Rehab will be completed by Apr - 2021(HAM)
10.	13.5MLD STP at Mauja Umrain, Etawah	
11.	23 MLD STP at Mauja Odenya, Padaria, Mainpuri	
12.	4.50 MLD, Kalindi Vihar, Agra	
13.	2.76 MLD Goverdhan STP, Mathura	E.C. imposed of Rs.100000/- dated 15.02.19
14.	5 MLD Hathia Nala, Sultanpur	O & M against contract in One City-One Operator. Rehab of STP will be completed by Nov - 2021

The list of all existing and operational STPs is annexed as Annexure III.

2. **Solid Waste Management:** The total number of Urban Local Bodies is 652 and their population is 4.5 crore. The current municipal solid waste generation is 14100 TPD. There are total 15 plants with installed capacity of 5395 TPD and utilsation of these processing facilioties is currently 100 percent. All the wards i.e. 12007 in the State have door to door collection service.

   Table 1.3: Details of MSW treatment facilities proposed and under construction (no., capacity, and technology)

Proposed Completion Date	**Number, Place and Capacity**
Plants to be made operational by 31.06.2021	02 Plants with 115 TPD (Jaunpur & Fatehpur)

Plants to be made operational by 31.10.2021 (Arbitration complete)	07 Plants with 860 TPD (Sambhal, Badaun, Mirzapur, Balia, Rampur, Jhansi & Meerut)
Plants under land dispute to be resolved and commissioned	08 Plants with 930 TPD (Bareilly, Firozabad, Loni, Nazibabad, Bhadohi, Basti, Gorakhpur, Akbarpur)
New plants sanctioned to be completed by October 2021	37 Plants with 3,170 TPD. Location wise information not available.

- It is targeted that all smaller ULBs (approximately 450) that generate less than 10 TPD of solid waste establish composting facility for processing by March, 2021.
- Waste to Energy (WTE) Plants: Lease agreement done in 04 Cites (Shahjahanpur, Moradabad, Muzaffarnagar, Ghaziabad).
- Apart from above, Letter of Acceptance has been issued for construction of 58 FSSTPs in the state. Out of 58 FSSTPs, construction of 19 FSSTPs in 4 polluted stretches at Loni, Modinagar, Aligarh, Shamli, Baraut, Hapur, Khurja, Hathras, Saharanpur, Mathura, Mujaffarnagar, Agra, Meerut, Prayagraj, Ghaziabad, Etawah, Firozabad, Banda and Bulandsahar is under progress.

Table 1.4 : Status of ULB wise Management of Solid Waste

ULB	Total MSW generation in TPD	Total MSW being processed in TPD	Existing MSW facilities	Utilization Capacity of the existing MSW facilities
652	14100	**9,625**	**5,395 TPD (38.26%)**	100%

3. **Tapped/ Untapped Drains in the State:** There are total 356 drains in 14 polluted stretches. The details are presented below:

Domestic drains	265
Industrial drains	16
Mixed drains	74
Irrigation drain	1

Out of the above, the present status of 339 drains is presented below:

Tapped drains	56
Partially tapped drains	26
Untapped drains	257
Total	339

The status of I&D of 283 drains (257 untapped drains + 26 partially tapped drains) under various programmes (Namami Gange, AMRUT, State Sector) is as follows:

1	Drains Proposed to be Tapped in Ongoing Projects	89
2	Drains Proposed to be Tapped in Projects Under Tendering Stage	24
3	Drains Proposed to be Tapped in DPR submitted for approval	137
4	Drains Proposed to be Tapped in PFR/ DPR to be prepared	0
5	Drains not require tapping	33
		283

There are 4 rivers in Priority – I, namely Hindon, Kali (East), Varuna and Yamuna. There are total 89 drains out of which 52 drains are untapped and 12 are partially tapped. The present status is as follows:

Drains Proposed to be Tapped in Ongoing Projects	21
Drains Proposed to be Tapped in Projects Under Tendering Stage	02
Drains Proposed to be Tapped in DPR submitted for approval	30
Drains Proposed to be Tapped in PFR/ DPR to be prepared	0
Drains not require tapping	11
	64

4. **Hazardous Waste Management:** The total Hazardous Waste generation in the State is 402336.478 MT/Annum. The no. of Industries generating Hazardous waste is 2597. The available treatment Capacity of all TSDFs is 8.1 Lakh MT while the avg. Quantity of Hazardous waste reaching the TSDFs and Treated is 402336.478 MT/Annum.

Table 1.5: Details of TSDFs in the State

S.No.	TSDF Detail	Operator
1	Kanpur Dehat (Kumbhi) on 7 hectare land.(Operational)	**M/s U.P. Waste Management Project,** (A Division of Ramky Enviro Engineers Ltd.) Kanpur Dehat with installed capacity of 3.5 lac MT is operational since April 2007. Two cell of TSDF has been capped and third is in operation. Approximate 284195 MT of landfillable hazardous waste is stored in it till now which is approx. 81% of the total capacity. The operator is expanding its current facility in 31.5 Acres for which operator has applied for EC. **Incinerator Capacity-2 MT/Hour**
2	Kanpur Dehat (Kumbhi) on 3 hectare land.(Operational)	**M/s Bharat Oil & Waste Management**, Kanpur Dehat with installed capacity of 1.5 lac MT is operational since 2010. One cell of TSDF has been capped and second is in operation. Approximate 84053 MT of landfillable hazardous waste is stored in it till now which is approx. 56% of the total capacity. The TSDF operator is also in the process of expanding its capacity. **Incinerator Capacity-2 MT/Hour**
3	Unnao (Banthar) on 33 acre land. (Operational)	**M/s Industrial Infra Structure (India) Ltd. Unnao** with installed capacity of 3.1 lac MT is operational since 2008. One cell of TSDF is in operation. Approximate 76145 MT of landfillable hazardous waste is stored in it till now which is approx. 24.5 % of the total capacity.

- One TSDF facility is proposed in Amroha District, which got Environmental clearance from SEIAA and UPPCB issued Consent to establish.

5. **Details of Industrial Pollution, ETPs and CETPs in the State:** As per the information provided by UPPCB the total no. of industries in the State is 11,332 [Red- 2058, Orange- 5068, Green – 4206]. The no. of water polluting industries in the State is 1648 (Grossly Polluting Industries). The Quantity of effluent generated from the

industries is 850.5 MLD while the quantity of Hazardous Sludge generated from the Industries: 402336.478 MTA.

Out of all the industries only 1404 have installed ETPs and of the total units 514 are connected with CETP. 1078 Units out of 1108 Operational Units which have installed ETPs are compliant.

Details of CETPs in the state:

-Number of existing **CETP- 07**

-Capacity of **CETP – 58.55 MLD**

-No. of **under construction CETP - 03**

-Capacity of under construction **CETP – 26.65 MLD**

Table 1.6: Status of CETPs in the State

Town	Location of CETP	Existing ETP Capacity	Whether Complying or not	CETP Proposed, if any	Status (DPR/ tendering/ under construction/ ETC etc.)
Ghaziabad	Apparel Park Tronica City CETP, Phase-I (for textile units), Ghaziabad	6 MLD	Yes	-	-
Mathura	CETP, Industrial Area, Site-A, Mathura	6.25 MLD	No E.C. imposed of Rs. 40,20,000/- dated- 08.12.19	-	Upgradation proposed under Namami Gange Project for ZLD.
Ghaziabad	CETP, HPDA, Pilkhaun, Hapur	2.1 MLD	Yes	-	-
Kanpur	CETP, UPSIDC Textile Complex, Rooma, Kanpur (for textile units)	1.5 MLD	Yes	-	-

Kanpur	CETP Jajmau, Kanpur	36 MLD	Yes	New 20 MLD CETP is under construction & to be completed by Dec, 2021-	
Unnao	Banther Industrial Pollution Control Co. CETP, Banther, Unnao	4.5 MLD	Yes	DPR Sanctioned by NMCG for construction of new CETP of capacity 4.5 MLD	
Unnao	Unnao Tanneries Pollution Control Company (CETP) Site-II, Unnao	2.15 MLD	Yes	DPR Sanctioned by NMCG for construction of new CETP of capacity 2.15 MLD	

6. **Action plan for all rivers:** Action plan has been prepared for all rivers and approved by CPCB. The action plans are available on website of UPPCB. Steps are being taken by the concerned authorities to implement it in all the polluted stretches in the State.
7. **Maintenance of e-flow**: Principal Secretary, Irrigation Dept. submitted that E- Flow in Ganga has been maintained. Out of the 12 rivers, 4 are non-perennial while 8 are perennial. Regarding the 8 perennial rivers a study has been given by Central Water Commission to IIT Delhi for ascertaining the e-flow. The report of the study has not yet been received. Furthermore, for e-flow maintenance, notification for Ramganga, Rapti and Ghaghra shall be issued within a week (Details in **Annexure IV**).
8. **Demarcation of floodplain zone**: Compliance report submitted by Irrigation dept. on 27.1.2021 revealed that notification for Flood plain issued by UP Government vide no. 164/2020/2031/ 20-27-SI-4-07 (NGT)/16TC dated 04.09.2020. Flood plain demarcation on ground is in progress . 983 pillars have been constructed and fixed

as flood plain zone boundary pillars in the segment B, Phase I & II of Ganga (Details in **Annexure IV**)

9. **Illegal sand mining in the polluted stretches:** It was submitted by Chief Mining Officer, Mining Dept., UP vide meeting dated 5.02.2021 held by Oversight Committee that in the Priority Strech I, 31 leases given in Yamuna belt in Saharanpur. In rest of the 3 rivers viz. Hindon, Kali and Varuna no sand mining is prevalent. Weigh bridges have been set up in Saharanpur area and continuous monitoring is taking place. The Committee directed him to submit a detailed report about all the 12 polluted stretches in the State with reference to enforcement and action taken by the Dept. to control illegal sand mining.
10. **Meetings of River Rejuvenation Committee**: A meeting was held under the Chairmanship Chief of Secretary in the State/UT on 2.12.2020. MoM dated 02.12.2020 attached as **Annexure V**.

V. SUMMARY OF COMPLIANCE STATUS IN O.A 673/2018

<table>
<tr><th>S.No.</th><th>Directions by Hon'ble NGT</th><th>Concerned Department</th><th>Compliance status
January, 2021</th></tr>
<tr><td>1.</td><td>100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of</td><td>Dept. of Urban Development/Nagar Nigam/ Nagar Palika/U.P Jal Nigam</td><td>Partially Complied
There are total 356 drains in 14 polluted stretches. The details are presented below:
<table><tr><td>Domestic drains</td><td>265</td></tr><tr><td>Industrial drains</td><td>16</td></tr><tr><td>Mixed drains</td><td>74</td></tr><tr><td>Irrigation drain</td><td>1</td></tr></table>Out of the above, the present status of 339 drains is presented below:
<table><tr><td>Tapped drains</td><td>56</td></tr><tr><td>Partially tapped drains</td><td>26</td></tr><tr><td>Untapped drains</td><td>257</td></tr></table></td></tr>
</table>

	generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.		

Total		339

The status of I&D of 283 drains (257 untapped drains + 26 partially tapped drains) under various programmes (Namami Gange, AMRUT, State Sector) is as follows:

1	Drains Proposed to be Tapped in Ongoing Projects	89
2	Drains Proposed to be Tapped in Projects Under Tendering Stage	24
3	Drains Proposed to be Tapped in DPR submitted for approval	137
4	Drains Proposed to be Tapped in PFR/ DPR to be prepared	0
5	Drains not require tapping	33
		283

There are 4 rivers in Priority – I, namely Hindon, Kali (East), Varuna and Yamuna. There are total 89 drains out of which 52 drains are untapped and 12 are partially tapped. The present status is as follows:

1	Drains Proposed to be Tapped in Ongoing Projects	21
2	Drains Proposed to be Tapped in Projects Under Tendering Stage	02
3	Drains Proposed to be Tapped in DPR	30

<table>
<tr><td></td><td></td><td></td><td><table>
<tr><td></td><td>submitted for approval</td><td></td></tr>
<tr><td>4</td><td>Drains Proposed to be Tapped in PFR/ DPR to be prepared</td><td>0</td></tr>
<tr><td>5</td><td>Drains not require tapping</td><td>11</td></tr>
<tr><td></td><td></td><td>64</td></tr>
</table></td></tr>
<tr><td>2.</td><td>Timeline for completing all steps of Action Plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.</td><td>Dept. of Urban Development/ U.P. Jal Nigam</td><td>Partially Complied

Work of STPs under progress.

The total estimated sewage generation in the State is 5500 MLD. The available treatment capacity is of 3370. 87 MLD while the utilised capacity of all existing STPs is 2630.558 MLD. There are total 105 STPs in the State out of which as per the information made available from UPPCB, 5 STPs are non-operational. 86 STPs are complying the norms while 14 are not complying. 38 STPs are under construction and 24 STPs are proposed.

(Details of STP in Annexure II)</td></tr>
<tr><td>3.</td><td>The Chief Secretaries may set up appropriate monitoring mechanism at</td><td>UPPCB</td><td>Partially Complied

Meeting held under the Chairmanship of Chief of Secretary in the State/UT on 2.12.2020. MoM dated 02.12.2020 attached as Annexure IV.</td></tr>
</table>

	State level specifying accountability of nodal authorities not below the Secretary level and ensuring appropriate adverse entries in the ACRs of erring officers. Monitoring at State level must take place on fortnightly basis and record of progress maintained. The Chief Secretaries may have an accountable person attached in his office for this purpose.		
4.	Monthly progress report may be furnished by the States/UTs to Secretary, Ministry of Jal Shakti with a copy to CPCB. Any default must be visited with serious consequences at every level, including initiation of prosecution, disciplinary action and entries in ACRs	Ministry of Jal Shakti	No progress reported

	of the erring officers		
5.	Procedures for DPRs/tender process needs to be shortened and if found viable business model developed at central/state level.	State Government, U.P	**Not Complied** Work on GeM portal is under process
6.	Wherever work is awarded to any contractor, performance guarantee must be taken in above terms.	State Government, U.P	**Not Complied** Performance guarantee not yet submitted.
7.	Action against polluters	UPPCB	**Partially Complied** No further progress reported
8.	Every State/UT in the first instance must ensure that at least one polluted river stretch in each category is restored so as to meet all water quality standards upto bathing level. This may serve as a model for restoring the remaining stretches	U.P Jal Nigam, Dept.of Urban Development, UPPCB	**Not Complied** No progress reported
9.	Maintenance of	Dept. of Irrigation,	**Partially Complied**

	e-flow	U.P	e-flow in Ganga had been maintained while in 8 perennial rivers study being conducted by IIT Delhi, report was expected by Dec,2020. This report has not yet been received.
10.	Demarcation of floodplain zone	Dept.of Irrigation, U.P	**Partially Complied** Compliance report submitted by Irrigation dept. on 27.1.2021 revealed that notification for Flood plain issued by UP Government vide no. 164/2020/2031/ 20-27-SI-4-07 (NGT)/16TC dated 04.09.2020. Flood plain demarcation on ground is in progress . 983 pillars have been constructed and fixed as flood plain zone boundary pillars in the segment B, Phase I & II of Ganga (Details in **Annexure III**)

VI. RECOMMENDATIONS BY THE OVERSIGHT COMMITTEE

1. Out of total 339 drains in 12 polluted river stretches, 257 are untapped till date. Untreated sewage is flowing into the rivers and no interim measure has been taken to prevent this. Plan details along with timelines and corresponding physical and financial progress regarding tapping of these 257 drains be filed by the Govt before NGT within a month.

2. Out of total 5500 MLD sewage generated in the State of these 12 polluted river stretches, only 2630 MLD is treated in operational 100 STPs. There exist a gap of 2870 MLD. Currently, 38 STPs with capacity of 887.06 MLD are under construction while 24 STPs with capacity of 568.10 MLD are proposed. The progress in construction and project implementation appears to be slow. The State Govt should file the physical and financial progress of STP capacity augmentation before NGT along with definite timelines within a month. Vide order dated 22.08.2019 it was stated that with regard to sewerage works/STP under construction, after 01.07.2020, direction for payment of environmental compensation of Rs. 10 lakhs per STP per

month to CPCB will apply. Accordingly, UPPCB/CPCB shall calculate EC and send notices to defaulters in the next 15 days. It shall also explain why notices have not been issued in this regard so far.

3. Progress of in situ remediation as an interim measure appears to be not satisfactory. In the meeting held by Oversight Committee on 5.2.2021 no information could be furnished by the concerned authorities which suggests that no action has been taken in this regard. CPCB had given notice for EC for inaction by authorities for ensuring bio/phytoremediation for Rs 18 Crore which has also been not deposited. CPCB must submit report regarding how much EC has been realized out of total imposed EC of Rs 18 crore on 120 drains for non-compliance of this order for the period 1.11.2019 to 31.1.2020. Further, the proposed timelines for in situ remediation along with details of project approval and financial approvals for these 257 untapped drains be filed by the Govt before NGT within a month.

4. It has been observed that e-flow is being maintained in River Ganga while study was in progress with reference to other perennial rivers. The report of the study was expected to be received by Dec,2020 from IIT, Delhi. However, till date no report has been received by the Department. It is recommended that Irrigation Dept. must pursue the matter and ensure post study action.

5. Monitoring of Grossly Polluting Industries needs to be stepped up. UPPCB should issue notices to all defaulters and also realize the EC imposed earlier. GPIs in all polluted river stretches be connected to Central Control Room at Lucknow through OCEMS. This shall ensure accountability in the pollution reporting of the GPIs.

6. The State government has not yet deposited the Performance Guarantee of Rs.15 crore as mandated by NGT. Chief Secretary, UP must ensure compliance in this matter.

7. The Irrigation Department should coordinate with Forest Department of the State to identify vacant areas /flood planes on the banks of these river stretches which may

be developed as Green Belts. An action plan regarding this may be submitted by Irrigation Department to Department of Forest, Uttar Pradesh within two months.

8. The work of floodplain demarcation is still under progress. It is suggested that pillars be fixed in all the stretches and notification be done within six months.

9. The residents of different districts were contended to see the clean water of all the rivers during the lockdown period. In view of this, the Committee suggests conducting mass awareness campaigns and media-based water consciousness campaigns that make people sensitive towards the environment as well as show that they are an integral part of the solution.

10. The Committee recommends Mining Dept., UP to submit a detailed report about status of illegal sand mining in all the 12 polluted stretches in the State. Information regarding enforcement and action taken by the Dept. to control illegal sand mining must be elaborated.

11. The sewage treatment capacity of Lucknow needs to be augmented for improving the water quality of river Gomti. The present treatment capacity is 438 MLD against requirement of 784 MLD. The gap of 346 MLD is proposed to be be filled up in 3 Phase-160 MLD in Phase1, 102 MLD in Phase2 and 85 MLD in Phase3.So far Phase 2 comprising of Bijnor STP (80 MLD) and Ghaila STP (22MLD) is pending for sanction with NMCG.DPR for Phase3 (Bharwara 85 MLD) is under preparation. The State Govt should immediately get these STPs sanctioned and ensure that work commences as per timelines prescribed by NGT.

12. In the interim, NGT had directed that in situ remediation measures be taken up to check the discharge of untreated water in the river. Unfortunately, despite two pilots having been taken in the past, no in situ remediation has been initiated. CPCB/SPCB may impose and realize EC as directed by NGT on this count.

13. There are many flaws in Waste Management Processing Plant in Lucknow managed by M/s Eco Green. During the inspection visits it was found that waste processing

plant at Shiveri was non-operational. No 'waste to energy' work had been started in the treatment unit. SPCB must issue show cause notice within a fortnight to Nagar Nigam and impose EC for violations of Environmental norms with liberty to the Nagar Nigam to realize it from the Operator along with such penal action as they deem fit.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

12-02-2021

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

12-02-2021

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

February 12, 2021

Annexures: As above

Please visit our website: ***oscngt.upsdc.gov.in*** for more information.

Meeting No. 33

MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, UP LUCKNOW HELD ON 26.06.2020 AT 11-30 A.M (ORGANISED WITH THE HELP OF NIC) THROUGH VIDEO-CONFERENCING

***

Present: **Hon'ble Mr Justice SVS Rathore, Chairman, and**
Dr Anup Chandra Pandey, Member

Other dignitaries present:

1. Shri Anurag Yadav, Secretary, Urban Development
2. Shri Mushtaq Ahmad, Special Secretary, Department of Irrigation
3. Shri Rohit Kakkar, Additional Project Manager, SMCG
4. Shri Ashish Tiwari, Member Secretary, UPPCB
5. Dr Indramani Tripathi, Municipal Commissioner, Nagar Nigam, Lucknow
6. Shri Sanjay Shrivastava, APCC, UP Forest Department (Wetland)
7. Shri Sushil Kumar, Scientist, MoEF&CC, Regional Office, Lucknow
8. Shri Shivakant Dwivedi, Vice Chairman, Lucknow Development Authority
9. Shri Alok Chaturvedi, SE Irrigation, Kanpur
10. Shri Dharmendra Kumar Tiwari, SE IWC Etawah
11. Shri Anjani Kumar Singh, Mining Officer, Prayagraj
12. Shri SK Gupta, General Manager, Gomti
13. Shri Ranjan Ramesh, JMD, Jal Nigam
14. Dr D.K.Soni, CPCB, Lucknow
15. Director, CGWB NR Lucknow
16. Dr Vikas Ranjan, Representative of GWD, UP

Meeting was held as scheduled.

This meeting is held today to review the position of remedial action against pollution in river Gomti in the State of UP and follow up directions given by Hon NGT in **OA No. 24/2018** in re: *Shailesh Singh vs State of UP.*

Before we proceed to review the matter, we would like to recapitulate the framework of the case.

This case is about pollution in river Gomti on account of untreated effluents being discharged through drains on account of inadequate drainage capacity, and

1

blockage of draining system due to garbage and polythene bags. Hon'ble NGT in its order dated 17.01.2019 had directed an Oversight Committee (under Justice DP Singh) to look into the entire issue and furnish his interim report to the Tribunal.

Justice D.P. Singh sent his report to the Hon'ble Tribunal.

1. In the report it was mentioned that total generation of sewage in 2018 in Lucknow city is 2,46,375 million litres whereas for treatment capacity is 1,44,349 million litres. Thus, there is an annual gap of 1,02,206 million litres in treatment of sewage in Lucknow.

2. The total generation of Municipal Solid Waste (MSW) is 36,000 metric tons per month, whereas the processing capacity of MSW is 23812 metric tons. Thus, there is a gap of 12,188 metric ton in processing of MSW. Even in processed waste, RDF generated is 9500 metric ton per month out of which only 395 metric ton per month is despatched. Also compost produced is 715 metric ton per month out of which 92 metric ton per month is despatched.

3. There are 5,78,000 houses in Lucknow. However, door to door collection is only from 2,00,000 houses.

4. As per UP Jal Nigam assessment, the sewage generation is projected to be 685 MLD in the year 2035. The total existing treatment capacity at Lucknow is 401 MLD. There is no proper plan to bridge this gap.

5. The water supply is about 230 lpcd. However, distribution ranges from 70 lpcd to 330 lpcd, a total of both surface water and ground water. The ground water resource will decline in days to come. By 2030, the water supply would be only 150 lpcd. So reorganization of water supply is proposed.

6. The report recommended arrangement for tapping all drains in the next two months, construction of CETP/STPs immediately and the entire operation to be supervised by Principal Secretary, Urban Development.

2

7. The report also proposed action against. UPPCB, UP Jal Nigam and Nagar Nigam.

8. The Committee recommended that no plastic waste, bio medical waste or municipal waste shall be dumped within 150 meters of river Gomti on both the sides.

9. The entire operation should be complete within two years and performance guarantee of Rs. 100 crores may be taken to ensure compliance.

10. In the meantime, the report suggested that bio remediation of the drains may be carried out till STPs are constructed.

11. The report directed Nagar Nigam/UP Jal Nigam to tap the major drains and construct STPs and to prepare a project in this regard. Additional water may be made available for drinking water purposes Lucknow city through Mahdoiya and Ataria escape of the Sharda Canal System.

12. Green belt may be developed on the river front of river Gomti, ponds in Sitapur, Lakhimpur Kheri and Lucknow districts may be revived to provide water for regeneration of the river Gomti. river Gomti ghats be developed with green plantation, and silt and garbage dumped in river stream may be removed for maintaining natural flow of the river.

The Oversight Committee in its meeting today reviewed the progress in this case in the light of Hon'ble NGT order dated 17.01.2019 passed in O.A. No. 24 of 2018 in re: *Shailesh Singh vs. State of U.P. and ors* as well as report of Justice D.P. Singh in this regard. Accordingly, the current status of compliance in this case is as follows:

Issues raised	Discussion/ current status of the compliance
As per the report, the total generation of sewage in 2015 in Lucknow city was 2,46,375 million liters (675 MLD) and the total treatment capacity of STPs/SPS in	The Urban development department and the UP Jal Nigam informed that: • At present the total project capacity is:

2018 was 1,44,349 million liters 395 (MLD). Thus, a gap of 1,02,026 million liters (280 MLD) of untreated wastewater and sewage was created. **As per UP Jal Nigam assessment, the population based projections of sewerage generation for the year 2035 would be 685 MLD. However, the current capacity is 401 MLD only.** **According to the UP-Jal Nigam DPR (supra), total treatment capacity in Lucknow city in the year 2035 shall be 720 MLD (401 MLD existing + 120 MLD sanctioned at GH Canal + 1 MLD Bairikala + 39 MLD Daulatganj + 22 MLD Ghaila + 64 MLD Bharwara + 80 MLD Bijnor). The estimated project cost is as under –** **Phase I – Rs. 1677.87 cr including Rs. 1228.37 cr O&M cost for 15 years.** **Phase II – Rs. 1537.22 cr including Rs. 687.04 cr O&M cost for 15 years.** **Phase III – Rs. 584.61 cr including Rs. 344.15 cr O&M cost for 15 years.** **What are the financial arrangements for the above mentioned three phases of proposed work.**	<table><tr><td>Existing capacity</td><td>438 MLD (56 MLD at Daulatganj, 345 MLD at Bharwara and 37 MLD by Avas Vikas in Vrindaban Colony Sec-9, Lucknow).</td></tr><tr><td>Under construction</td><td>120 MLD (GH Canal)</td></tr><tr><td>Sanctioned capacity (not started)</td><td>40 MLD (Daulatganj)</td></tr><tr><td>Proposed but not sanctioned</td><td>102 MLD (22 MLD and 80 MLD capacity projects at Ghaila and Bijnor respectively).</td></tr><tr><td>Preparing DPR</td><td>85 MLD (Bharwara)</td></tr></table> Two projects have already been sanctioned; one is under construction on GH Canal with a capacity of 120 MLD and is estimated to be completed in July 2021. Another project on Daulatganj of 40 MLD capacity has already been sanctioned but some revision of cost is in process with NMCG. The DPR for 22 MLD and 80 MLD capacity projects at Ghaila and Bijnor respectively has been prepared. At present, the total capacity required is 784 MLD. The current available capacity is 598 MLD (existing capacity 438 MLD + under construction capacity 120 MLD + sanctioned capacity 40 MLD). As per the 2020 baselines, 784 MLD treatment facilities are required to meet the existing gap of 84 MLD. The Jal Nigam is in process of preparing the DPR for 85 MLD STP at Bharwara, which is expected to be finalized by 31 July 2020.
According to the UP-Jal Nigam DPR (supra), total treatment	Joint MD, Jal Nigam further informed the current status of the STPs are as follows:

4

capacity in Lucknow city in the year 2020 is 438 MLD (401 MLD existing + 37 MLDby Avas Vikas in Vrindaban colony Sec-9 Lucknow)

The estimated project cost is as under –

- **Phase I – Rs. 1677.87 cr including Rs. 1228.37 cr O&M cost for 15 years.**
- **Phase II – Rs. 1537.22 cr including Rs. 687.04 cr O&M cost for 15 years.**
- **Phase III – Rs. 584.61 cr including Rs. 344.15 cr O&M cost for 15 years.**

Phase wise pollution abatement	Status
Phase I part 1 (Proposed)	Sanctioned cost: 213.91 Cr No. of drains tapped: 1 STP: 1 at Daulatganj (39 MLD) and 1 at Bairikala (1 MLD) Date of sanction: 06/05/2020
Phase II (Proposed and proposal submitted to NMCG)	Proposed cost: 557.74 Cr No. of drains tapped: 2 (Faizullaganj U/s and Faizullaganj D/s) STP: 1 at Bijnor (80 MLD) and 1 at Ghaila (22 MLD) Date of DPR submission: 5/6/2020 to NMCG
Phase III (proposed)	Proposed cost: NA STP:85 MLD proposed at Bharwara No. of drains: 3 (Gomti Nagar, Gomti Nagar Extension and Sahara) DPR under preparation and shall be submitted by 31/07/2020

There are about 5 lacs 78 thousand houses in the city of Lucknow and door to door collection by M/s Eco Green is only from 2 lac houses. It has been informed that 110 vehicles of earlier processing unit i.e. Jyoti Infratech, had been handed over to M/s Eco Green and they are not functional.

The Secretary Urban Development added that from past two months the work of door to door collection is in process with a monthly assessment of the progress in work. They have targeted to provide door to door collection facility in all the wards within next 6 months. At present only 8 wards are having 100% door to door waste collection services other 102 wards are partially covered. The current status is as follows:

S.N.	City	Lucknow
1	Total Number of wards	110
2	Total Number of Zones	8
3	Total population of 2019	3096615

5

	4	Approx. number of Households 2017	558632
	5	Total waste generation (TPD) 2020 (approximately)	1100

Also, the Urban Development Department is continuously monitoring the progress in the work. If M/s Eco green is unable to fulfill this commitment of increasing the coverage in next 6 months, as per the agreement, it will result in severe penal action including termination of the contract by the competent authority.

Construction of Transfer Station for solid waste collection	Transfer Station situated at Gwari, Gomti Nagar of capacity 300 TPD has been revamped and made operational according to the norms of UPPCB. Another 2 transfer stations situated at Mallpur and Puraniya are under construction of the capacity 300TPD each to be operational within next 3 months. A total of 87PCTSwas installed in the corporation of capacity 16 Cum at 78 points of the city. A total of 180 bins of 1.1 Cum capacity are installed in the corporation area which are emptied daily through a refuse compactor. At present 471 vehicles are there for primary collection of waste from door to door. Approximately 795 No of additional vehicles, out of which 270 Vehicles *-90 Piazzio, 55 Mini Tipper, 125 Manual Rickshaw* are under maintenance to be added by July 2020 and 525 Vehicles - *305 Manual Rickshaw and 220 Mini Tipper* new vehicles to be added in a phased manner by August.
It was estimated that in Lucknow approximately 36000 MT of Solid waste is being generated in a month i.e (36000MT/30days = 1200MT/day). However, only 23812 MT out of 36000 MT is	The Nagar Ayukt has informed that within a week all the waste from the banks of River Gomti will be lifted. They have organized special cleaning drives to clean the sites within 100 M of river Gomti.

being processed by the contractor i.e M/s Eco Green at its Shivri plant.	The Nagar Ayukt informed that at present the city generates approximately 1100 TPD (Ton per day) of waste. For processing this waste a processing facility has been set up based on waste to compost technology. There is 1500 TPD (Ton per day) plant installed for processing of this daily generated waste. As per report of the concessionaire the plant has become fully operational and as such the gap in processing capacity observed during the last review has been rectified and at present, the plant is running with 1200 TPD capacity. During last three months (i.e. April, May, June of 2020) total incoming waste on the plant has been 91,665 Tons and this has been processed.
Status of interim measure to treat the sewage and tapping of drains using Phyto/bioremediation techniques	All the drains discharging the waste into the river have been secured with nets at 32 places; the net to prevent the solid waste into the river has already been installed. For the treatment of the drains, 2 crore rupees have been sanctioned and plan has also been prepared for the work of Phytoremediation. One modular ISR bio-remediation plant of capacity 2.5 MLD near Art College Drain, Mankameshwar Ghat and One Geo Tube-based Bio-remediation plant of capacity 3.0 MLD near Kukrail SPS were established in compliance of the orders on Pilot basis. The term of both the plants has already been completed. A project regarding Phyto-remediation of drains discharging effluent into river Gomti is being prepared and it is expected to start the work within a month. State PCB was directed to calculate the penalty for failing to set up bioremediation/phytoremediation measures on untapped drains as well as for STs where work has not started within the prescribed deadline and issue notice to Nagar Nigam for realization of EC.
Plastic waste management in Lucknow	The total quantity of 10625 Kgs of banned items was recovered.

7

Penalties imposed on defaulters	A penalty of Rs. 57.17 lakhs was imposed on the defaulters
IEC drives to spread awareness	A special campaign was conducted for a period of 5 months with the help of 80 champions for IEC activities related to plastic ban and educating people for not throwing the garbage in the river Gomti / water bodies. During this campaign, total no. of 323 Schools, 210,437 Students, 12423 Teachers, 1733 Public places, 265,208 people from different families, 103,231 Shopkeepers, 34,406 Street Vendors and 21,320 Vendors at Footpath were sensitized about the adverse effects to their health and environment of using Polythene and other banned items within the area of Lucknow Municipal Corporation.
Reports of inspection done by UPPCB of ECO Green's Shivri plant on 23/11/2019 and 02/06/2020	On reviewing the inspection report dated 02/06/2020, the plant was found operational. However, 1 out of 4 Ballistic pre sorter and 1 out of 4 trommel units were nor working. ETP was non-operational and its O&M was unsatisfactory. The leachate was getting collecting around it. 2.5 Lakh MT of solid waste and 1 Lakh tons of RDF were present in the premises of the treatment plant. In landfill site area along with the inert material, urban solid waste was also present. No 'waste to energy' work has started yet in the treatment unit. The Committee feels that despite repeated instructions, the operator M/s Ecogreen has neither corrected the flaws nor has he initiated any work regarding Waste to Energy Plant. **In the light of the above-mentioned flaws in the solid waste management by the M/s Eco Green in Lucknow, the oversight committee recommends a penalty of 1 Crore on M/s Eco Green.**
Other directions from the committee were	• The Nagar Vikas, Nagar Nigam and Urban Development Department were directed to

8

	present the compliance with regard to the report submitted by Justice DP Singh. • The Jal Nigam was directed to submit a report on the current situation of Drinking water demand, supply. • The Urban Development Department was directed to submit a report on the status of sewage treatment, solid waste management, door to door collection of waste. • The Housing Department/ Lucknow Development Authority was directed to incorporate these provisions in the Master plan. • Also, Housing Department/LDA were directed to fix buffer zone around the Dumping Grounds. • Copy of these minutes may be sent to Housing Department/LDA also for compliance.

(Dr Anup Chandra Pandey)
Member, Oversight Committee

(Justice SVS Rathore)
Chairman, Oversight Committee

June 26, 2020

Please visit our website: ***oscngt.upsdc.gov.in*** for more information.

Meeting No. 32

MINUTES OF MEETING OF OVERSIGHT COMMITTEE, NGT UP LUCKNOW HELD ON 26.06.2020 AT 11-00 A.M (ORGANISED WITH THE HELP OF NIC) THROUGH VIDEO-CONFERENCING

***

Present: **Hon'ble Mr Justice SVS Rathore, Chairman, and**
Dr Anup Chandra Pandey, Member

Other dignitaries present:

1. Shri Anurag Yadav, Secretary, Urban Development
2. Shri Mushtaq Ahmad, Special Secretary, Department of Irrigation
3. Shri Rohit Kakkar, Additional Project Manager, SMCG
4. Shri Ashish Tiwari, Member Secretary, UPPCB
5. Dr Indramani Tripathi, Municipal Commissioner, Nagar Nigam, Lucknow
6. Shri Sanjay Shrivastava, APCC, UP Forest Department (Wetland)
7. Shri Sushil Kumar, Scientist, MoEF&CC, Regional Office, Lucknow
8. Shri Shivakant Dwivedi, Vice Chairman, Lucknow Development Authority
9. Shri Alok Chaturvedi, SE Irrigation, Kanpur
10. Shri Dharmendra Kumar Tiwari, SE IWC Etawah
11. Shri Anjani Kumar Singh, Mining Officer, Prayagraj
12. Shri SK Gupta, General Manager, Gomti
13. Shri Ranjan Ramesh, JMD, Jal Nigam
14. Dr D.K.Soni, CPCB, Lucknow
15. Director, CGWB NR Lucknow
16. Dr Vikas Ranjan, Representative of GWD, UP

Meeting was held as scheduled.

This meeting was held today to review the position of remedial action in Polluted River Stretches in the State of Uttar Pradesh in the light of directions given by Hon NGT in **OA No. 673/2018** in re: *News item published in "The Hindu"authored by Shri Jacob Koshy" titled "More river stretches are now critically polluted : CPCB"*

On 17.09.2018 a news item was published in "The Hindu" under the heading "More river stretches are now critically polluted: CPCB". According to the news item 351 polluted river stretches have been identified by the Central Pollution Control Board as 'critically polluted'. They were further classified as Priority-I (BOD greater than 30 mg/L, Priority-II (BOD 20-30 mg/L), Priority-III (BOD 20 mg/L), Priority-IV (BOD) 6-10 mg/L and Priority-V (BOD 3.1-6 mg/L) .

In Uttar Pradesh, there are 12 river stretches out of which 4 are in Priority-I. The main cause of these polluted river stretches is flow of untreated sewage in the river, industrial waste, loss of E-flow, encroachments on embankments, over-drawal of ground water and illegal sand mining. In Uttar Pradesh out of 61,948 MLD of sewage, 23277 MLD is treated. Thus, 62% of the sewage generated is not treated at all. The remedy for this would be twofold; firstly, by increasing the E-Flow, and secondly, by regulation of pollution in the river.

On 22.9.2018 Hon'ble NGT vide its order directed all the State Governments to prepare action plan for alleviating pollution in these critically polluted river stretches. It also mandated that action plan may be implemented within six months. On 19.12.2018, Hon'ble NGT directed that action plan may be prepared till 31.1.2019 failing which compensation of Rs. 1 crore per month for Priority-I and II, Rs. 50 lacs per month for Priority-III and Rs. 25 lacs per month for Priority IV and V river stretches may be levied. It also directed that the performance guarantee may be taken from the State Governments to ensure timely compliance. The performance guarantee was Rs. 15 crores for Priority-I and Priority-II, Rs. 10 crores for Priority-III and Rs. 5 crore for Priority IV and Priority-V. Times lines for completion of execution were extended till 31.3.2021 by Hon'ble NGT on 08.04.2019.

In O.A. NO. 593 of 2017 ***Paryavaran Suraksha Samiti*** and anr vs. ***Union of India and ors***, Hon'ble NGT directed 100% treatment of sewage in river Ganga, in situ bio remediation/phyto-remediation was made mandatory in all drains discharging untreated water in the river which was to commence before 31.03.2020 failing which environmental compensation of Rs. 5 lac per drain was to be levied. Similarly, for all the STPs which were to be installed, work was directed to be started by 31.03.2020 failing which penalty of Rs. 10 lac per STP was imposed. These STPs were supposed to be completed by 31.03.2021. On 11.09.2019, a similar order was issued for river Yamuna.

The State Government had sent action plans for all the 12 critically polluted river stretches. There are four critically polluted river stretches in Phase 1-Hindon, Kali Nadi, Varuna and Yamuna. They have been recommended by CPCB and all the four action plans in Phase-1 have been approved. They have to be executed by 31.03.2021. Performance guarantee of Rs. 15 crores has not been submitted so far by the State Government.

Hon'ble NGT in its order dated 29.11.2019 directed 100% treatment of drains in river Ganga by 31.03.2020. All the drains where STPs will take some time should start bio-remediation by 31.03.2020 failing which environmental compensation of Rs. 5 lac per day would be levied. Similarly, all the STPs should commence production failing which an environmental compensation Rs. 10 lac per STP would be imposed. Chief Secretary has been directed to monitor the progress. Respective Secretaries would be accountable for the progress in their departments. Hon'ble NGT directed the Chief Secretary to identify a Nodal Officer in his Monitoring Cell. MPRs have to be filed by the State before the CPCB. Procurement procedure has to be streamlined to cut down delays. Performance guarantee has to be deposited by the State Government to ensure timely compliance. The survey in rivers so far has been done on two parameters-BOD and faecal contents (fc). The State Pollution Control Board has to get a survey done on pH, COD and dissolved oxygen (DO).

Point-wise decisions taken by the Committee in the matter are detailed hereinunder:

S.No.	Issues	Current status and decision
1.	Setting up of Environment Cell/ Task Force	Member Secretary, UPPCB submitted that an Environment Monitoring cell has been formulated as per O.M. dated 5.06.2020.
2.	Action plan for critically polluted river stretches	Member Secretary, UPPCB informed that plan has been prepared. The Committee directed that the progress so far alongwith a copy of the plan may be submitted to it.
3.	Sewage management	Out of total 324 drains in 12 polluted river stretches, 289 are untapped. It was mentioned by Secretary, Urban Development that phyto-remediation has been taken up as an interim measure on few. The UPPCB has given notices to Urban Development Dept. regarding untapped drains. The Secretary, Urban Development submitted in the meeting that phyto-remediation work has started in Agra,

		Ghaziabad etc. Much progress could not be made due to nationwide lockdown. However, steps are now being taken up to ramp up the process. The Committee directed that Urban Development needs to take fast action with reference to drains tapping and setting up of STPs. The Committee directed Member Secretary, UPPCB to send notices to ULBs for levying EC as per directions of Hon'ble NGT.
3.	EC imposed on industries	Member Secretary, UPPCB submitted that 386 industrial units were identified as Grossly Polluting Industries, out of which 87 were issued show cause notices. Total EC imposed was 20.62 crore, out which approx. 10 crore has been realised. The Committee directed UPPCB to ensure cent percent notices to defaulters and also for increasing the realisation.
4.	CETPs in the polluted river stretches	Total 6 CETPs are present out of which 3 are in tannery sector and 3 in textile sector. New CETPs are also being set up at Jajmau and Unnao while CETP at Mathura and Banthar is being upgraded. Continuous monitoring of progress be ensured and Committee may be kept informed regularly.
5.	Maintenance of E-flow	Irrigation Department officers mentioned that e- Flow in Ganga has been maintained. They mentioned that out of 12 rivers, 4 are non-perennial while 8 are perennial. Regarding the 8 perennial rivers, a study has been given to IIT Delhi for ascertaining the e-flow. They submitted that report of the study is expected to be received in December, 2020.
6.	Demarcation of floodplain zone	Representative of Irrigation Dept. submitted that Zonal Chief Engineer is conducting the

		identification survey in all the areas. After the notification pillars will set up. The entire exercise is expected to get completed by October, 2020. The Committee directed the Irrigation Dept. to send the Minutes of Meeting, which they had held in this regard with District Magistrates/ authorities, Revenue Dept. etc.

(Dr Anup Chandra Pandey)
Member, Oversight Committee

(Justice SVS Rathore)
Chairman, Oversight Committee

June 26, 2020

Please visit our website: ***oscngt.upsdc.gov.in*** for more information.

Annexure – III (UPPCB)

Details of each existing STP in the State

Sl. No.	Name and Address of STP	District	Institutions responsible for O&M of STP	Estimated Sewage Generation from City/Town where STP located (in MLD)	Operation Status	Latest Analysis report (pH, TSS, BOD, COD, Faecal Coliform and Others) with Date	Installed Capacity (MLD)	Utilized Capacity (MLD)	Technology based	Mode of receiving raw sewage (drain/sewerage network)	Name of treated sewage receiving water body Drain/Sub-Tributary/ Tributary/ River Ganga	Name of river catchment in which STP is located (tributary of river Ganga/river Ganga)	Remarks / Action Taken (EC / Closure) with Date
1	10.445 MLD STP near Tixi Tempel	Etawah	Yamuna Pollution Control Unit, UP Jal Nigam, Agra	As per Jal Nigam information approx. 35 MLD Sewage generation	Operational	**Achieving** **pH =7.5** **BOD : 29.0 mg / L** **COD : 248.0 mg / L** **TSS : 99.0 mg / L**	10.445	10.445	Waste Stabilization Pond	Drain	Jharana Nala	River Yamuna	
2	03 MLD STP Firozabad	Firozabad	Jal Kal		Operational	**Achieving** **pH = 7.7** **BOD : 30.0 mg /L** **COD : 248.0 mg /L** **TSS : 100.0 mg / L**	3	3	UASB	----	As per Jal Kal Vibhag nagar nigam infromation approx -3MLD treated sewage is used by horiculture department for irrigation of Plantation/ trees		Status Quo (As earlier)
3	1.6 MLD Saifai	Etawah	U.P. Jal Nigam	----	Operational	**Achieving** **pH = 7.4** **BOD : 28.0 mg / L** **COD : 240.0 mg / L** **TSS :81.0 mg / L**	1.6	1.6	SBR	----	Treated sewage is used for plantation		Status Quo (As earlier)
4	3.42 MLD Near Divyang kendra	Chitrakoot	U.P. Jal Nigam	-----	Operational	**Achieving** **pH = 7.5** **BOD:22.0mg/L** **COD: 115.20 mg /L** **TSS : 86.0 mg / L** **TC: 92000 MPN/100ml** **FC:43000 MPN/100ml**	3.42	3.42	Oxidation Pond	----	Lowland area	Lowland area to River Mandakini	

5	Sajari 42 MLD, Kanpur	Kanpur	U.P. Jal Nigam	37 MLD	Operational	**Achieving** **pH = 7.69** **BOD :27.0mg / L** **COD :96.0 mg / L** **TSS : 56.0 mg / L**	42	10	ASP	Sewerage network	River Pandu	Tributary of River Ganga	
6	Fatehgarh 2.7 MLD STP	Farrukhabad	U.P. Jal Nigam	20 MLD	Operational	**Achieving** **pH = 8.78** **BOD : 28.5 mg / L** **COD : 104.0mg / L** **TSS : 58.0 mg/l**	2.7	2.0	WSP	Drain/Sewerage Network	Irrigation/river ganga	River Ganga	
7	Jalalpur, Amrapur	Kanpur Dehat	U.P. Jal Nigam	10 MLD	Operational	**Achieving** **pH = 7.58** **BOD :27.0 mg / L** **COD :104.0 mg / L** **TSS :56.0 mg / L**	13	10	SBR	Sewerage network	River Kali (East)	Tributary of River Ganga	
8	STP Numayadahi	Prayagraj	Ganga Pollution control unit, U.P. Jal Nigam	403 MLD	Operational	**Achieving** **pH = 8.31** **BOD : 18.0mg / L** **COD : 48.0 mg / L** **TSS : 38.0mg / L**	50	50	Bio-tower	Drain & Sewerage Both	River Yamuna	River Yamuna	
9	STP Ponghat	Prayagraj	Ganga Pollution control unit, U.P. Jal Nigam	403 MLD	Operational	**Achieving** **pH =8.15** **BOD : 12.0mg / L** **COD : 36.0mg / L** **TSS : 40.0mg / L**	10	10	Bio-tower	Drain & Sewerage Both	River Ganga	River Ganga	
10	STP Kodra	Prayagraj	Ganga Pollution control unit, U.P. Jal Nigam	403 MLD	Operational	**Achieving** **pH = 7.84** **BOD: 16.0 mg / L** **COD : 42.0 mg / L** **TSS : 34.0 mg / L**	25	25	Bio-tower	Drain & Sewerage Both	River Ganga	River Ganga	
11	STP Rajapur	Prayagraj	Ganga Pollution control unit, U.P. Jal Nigam	403 MLD	Operational	**Achieving** **pH = 8.21** **BOD :28.0mg / L** **COD : 56.0mg / L** **TSS : 37.0 mg / L**	60	60	UASB	Drain & Sewerage Both	River Ganga	River Ganga	
12	STP Salori-1	Prayagraj	Ganga Pollution control unit, U.P. Jal Nigam	403 MLD	Operational	**Achieving** **pH =8.24** **BOD : 22.0 mg / L**	29	29	FAB	Drain & Sewerage Both	River Ganga	River Ganga	

						COD : 62.0mg / L **TSS :35.0 mg / L**							
13	STP Salori-2 Expansion	Prayagraj	Ganga Pollution control unit, U.P. Jal Nigam	403 MLD	Operational	**Achieving** **pH = 7.96** **BOD :8.0mg / L** **COD : 28.0 mg / L** **TSS : 20.0 mg / L**	14	14	SBR	Drain & Sewerage Both	River Ganga	River Ganga	
14	STP Naini	Prayagraj	Ganga Pollution control unit, U.P. Jal Nigam	403 MLD	Operational	**Achieving** **Report Dt.31.12.20** **pH = 8.11** **BOD: 27.0 mg / L** **COD :68.0 mg / L** **TSS : 39.0mg / L**	20	20	ASP	Drain & Sewerage Both	River Yamuna	River Yamuna	
15							60	60	ASP	Drain & Sewerage Both	River Yamuna	River Yamuna	
16	Bhagwanpur STP 9.8 MLD	Varanasi	U.P. Jal Nigam	Approx. 320MLD	Operational	**Achieving** **Report Dt. 29.12.20** **pH = 7.33** **BOD : 29.2 mg / L** **COD :172.0 mg / L** **TSS : 95.0 mg / L**	8.0+1.8	8.0+1.8	ASP	Network	River Ganga	River Ganga/Assi	Show Cause Notice issued on dated - 08.12.20 for EC
17	Dinapur STP 80 MLD	Varanasi	U.P. Jal Nigam		Operational	**Achieving** **Report Dt. 29.12.20** **pH = 7.46** **BOD : 28.4 mg / L** **COD : 160.0 mg / L** **TSS : 94.0 mg / L**	80	80	ASP	Drain / Network	River Ganga	River Ganga	
18	Goithaha STP 120 MLD	Varanasi	U.P. Jal Nigam		Operational	**Achieving** **Report Dt29.12.20** **pH =7.62** **BOD : 25.2 mg / L** **COD :126.0 mg / L** **TSS :54.0 mg / L**	120	120	SBR	Network	Chandpur irrigation canal	Varuna	
19	Dinapur STP 140 MLD	Varanasi	U.P. Jal Nigam		Operational	**Achieving** **Report Dt. 29.12.20** **pH = 7.56** **BOD : 19.6 mg / L** **COD :120.0 mg / L** **TSS :42.0 mg / L**	140	140	ASP	Drain / Network	Varuna	River Ganga/ Varuna	
20	DLW STP 12 MLD	Varanasi	DLW	-----	Operational	**Achieving** **Report Dt. 29.12.20** **pH =7.52** **BOD : 29.6 mg / L** **COD : 158.0 mg / L** **TSS : 90.0 mg / L**	12	12	ASP	Network	-----	Varuna	Notice issued on dated- 12.12.19

21	S.T.P. (15 MLD), Jharkhandi, Maherwa ki Bari	Gorakhpur	U.P. Jal Nigam	15 MLD	Operational	**Achieving Report Dt 29.12.20 pH =7.64 BOD : 22.0 mg / L COD : 120.0 mg / L TSS : 58.0 mg / L**	15	15	ASP	Drain	Ramgarh Tal		
22	S.T.P. (30MLD) Opp. Manyavar Kanshiram Shahri Garib Awas Yojna, Deoria bypass Road	Gorakhpur	U.P. Jal Nigam	30 MLD	Operational	**Achieving Report Dt 29.12.20 pH =7.68 BOD : 20.0 mg / L COD : 110.0 mg / L TSS : 54.0 mg / L**	30	30	ASP	Drain	River Rapti	River Ganga (Bihar)	
23	STP, Mahilpur Road	Saharanpur	U.P. Jal Nigam	119 MLD as per information provided by Nagar Nigam	Operational	**Achieving Report Dt.20.12.20 pH = 8.3 BOD : 22.0 mg / L COD : 192.0 mg / L TSS : 58.0 mg/l**	38	38	UASB	Sewage net work	Dhomala river	Hindon river to Yamuna river	
24	6.5 MLD Awas vikas Parishad STP	Lucknow	U.P. Awas vikas Parishad	Approx. 835 MLD	Operational	**Achieving Report Dt. 28.12.20 pH = 7.78 BOD : 14.4mg / L COD : 95.0mg / L TSS : 38.0mg / L TC: 130000 MPN/100ml FC: 49000 MPN/100ml**	6.5	6.5	SBR		River Gomti	River Gomti	
25	37.5 MLD Awas vikas Parishad STP	Lucknow	U.P. Awas vikas Parishad		Operational	**Achieving Report Dt. 28.12.20 pH =7.66 BOD : 17.0 mg / L COD : 112.0 mg / L TSS : 44.0mg / L TC=220000 MPN/100ml FC=140000 MPN/100ml**	37.5	37.5	SBR		River Gomti	River Gomti	
26	STP, Bharwara	Lucknow	U.P. Jal Nigam		Operational	**Achieving Report Dt.28.12.20 pH = 7.52 BOD : 18.0mg / L COD :66.0 mg / L TSS : 42.0mg TC=350000 MPN/100ml FC= 170000**	345	345	USAB Reacter	Drain	River Gomti	River Gomti	Status Quo (As earlier)

						MPN/100ml							
27	STP, Daulatganj	Lucknow	U.P. Jal Nigam		Operational	**Achieving pH = 7.54 BOD : 17.0mg / L COD : 112.0 mg / L TSS : 36.0mgL TC=70000 MPN/100ml FC=23000 MPN/100ml**	56	56	FAB Technology	Drain	River Gomti	River Gomti	Status Quo (As earlier)
28			U.P. Jal Nigam		Operational								
29	74 MLD, S.B.R., Indirapuram, Ghaziabad	Ghaziabad	U.P. Jal Nigam	74 MLD	Operational	**Achieving Report Dt. 29.12.20 pH =7.56 BOD : 7.0 mg / L COD : 84.0 mg / L TSS : 9.0 mg / L**	74	74	S.B.R.		River Hindon	River Hindon	EC imposed of Rs. 56,50,000/-
30	56 MLD, Indirapuram, (GDA), Ghaziabad	Ghaziabad	GDA	56 MLD	Operational	**Achieving Report Dt. 29.12.20 pH =7.85 BOD : 20.0 mg / L COD : 76.0 mg / L TSS : 82.0 mg / L**	56	56	S.B.R.	Indirapuram Drain	River Hindon	River Hindon	
31	56 MLD, S.B.R., Dudahaida Vijay Nagar, Ghaziabad	Ghaziabad	U.P. Jal Nigam	56 MLD	Operational	**Achieving Report Dt. 29.12.20 pH =7.6 BOD : 8.0 mg / L COD : 76.0 mg / L TSS : 9.0 mg / L**	56	56	S.B.R.	Dasana Drain	River Hindon	River Hindon	

32	56 MLD, S.B.R., Morty, Ghaziabad	Ghaziabad	GDA	56 MLD	Operational	**Achieving Report Dt.29.12.20 pH = 8.03 BOD : 18.0 mg / L COD : 120.0 mg / L TSS : 82.0 mg /L**	56	56	S.B.R.	-----	River Hindon	River Hindon	
33	3 MLD Pilkhaun	Ghaziabad	U.P. Jal Nigam	-----	Operational	**Achieving Report Dt 28.12.20 pH 7.52 BOD : 16.0 mg / L COD : 60.0 mg / L TSS : 29.0 mg / L**	3	3	MBBR	Kadrabad drain		River kali/ River Ganga	
34	5 MLD Tronica City, Loni	Ghaziabad	UPSIDC	-----	Operational	**Achieving Report Dt.29.12.20 pH =8.0 BOD : 16.0 mg / L COD : 84.0 mg / L TSS : 90.0 mg / L**	5	3	MBR	----	Phase-II		
35	56 MLD, S.B.R. Govindpuram, Ghaziabad	Ghaziabad	GDA	56 MLD	Operational	**Achieving Report Dt. 29.12.20 pH = 7.4 BOD : 14.0 mg / L COD : 60.0 mg / L TSS : 76.0mg / L**	56	56	SBR	River Hindon		River Hindon	
36	3 MLD STP Brijghat Zone, Garhmukeshwar, Hapur	Hapur	U.P. Jal Nigam (NGRBA)	1 KLD expected As per reported AEE Jal Nigam	Operational	**Achieving Report Dt. 21.12.20 pH =7.6 BOD : 11.0 mg / L COD : 56.0 mg / L TSS : 36.0mg /L**	3	1.8	UASB followed by extended aeriation	Sewer line	Brijghat Sub-distibutaory of River Ganga	River Ganga (Brijghat Area)	
37	6 MLD STP Garh Zone, Garhmukeshwar, Hapur	Hapur	U.P. Jal Nigam (NGRBA)	7.32 MLD as per reported in joint inspection of NBGRA Cell, CPCB	Operational	**Achieving Report Dt.28.12.20 pH =7.58 BOD : 12.0 mg / L COD : 56.0 mg / L TSS : 42.0mg /L**	6	3.5	UASB followed by extended ariation	Sewer line	Garh Sub-distibutaory of River Ganga	Garh Catchment Area	
38	78 MLD, Dhadhupura, Agra	Agra	U.P. Jal Nigam	Approx. 286 MLD	Operational	**Achieving pH = 7.6 BOD :25.0 mg / L COD : 128.0 mg / L TSS :47.0 mg / L**	78	68.41	UASB	-----	On Land	Onland	

39	2.25 MLD, Budi ka Nagla, Agra	Agra	U.P. Jal Nigam		Operational	**Achieving** **pH = 7.8** **BOD : 25.0 mg / L** **COD :160.0 mg / L** **TSS : 68.0 mg / L**	2.25	2.97	Oxidation Pond	-----	River Yamuna	Irrigation/River Yamuna	E.C. imposed of Rs.5,90,625 /-dated-18.07.20
40	12 MLD, Devri Road, (Bhimnagri), Agra	Agra	U.P. Jal Nigam		Operational	**Achieving** **pH = 7.7** **BOD : 28.0 mg / L** **COD : 120.0 mg / L** **TSS : 49.0 mg / L**	12	6.35	UASB	-----	River Yamuna	River Yamuna	
41	14 MLD, Jaganpur, Sikandarpur, Agra	Agra	U.P. Jal Nigam		Operational	**Achieving** **pH =7.6** **BOD : 24.0 mg / L** **COD : 136.0 mg / L** **TSS : 52.0 mg / L**	14	13.39	UASB	-----	On Land	Onland	
42	40 MLD, Sadarban, Bichhpuri, Agra	Agra	U.P. Jal Nigam		Operational	**Achieving** **pH : 7.5** **BOD : 24.0 mg / L** **COD : 128.0 mg / L** **TSS : 48.0 mg / L**	40	18.73	UASB	-----	River Yamuna	River Yamuna	
43	24 MLD, Dhadhupura (New), Agra	Agra	U.P. Jal Nigam		Operational	**Achieving** **pH = 7.9** **BOD : 25.0 mg / L** **COD : 136.0 mg / L** **TSS : 46.0 mg / L**	24	18.91	UASB	-----	On Land	Onland	
44	36 MLD Sadarwan (Bichpuri) New	Agra	ADA		Operational	**Achieving** **pH = 7.7** **BOD : 22.0 mg / L** **COD :144.0 mg / L** **TSS : 48.0 mg / L**	36	36	SBR	Land/ Agra canal	Land/ Agra canal	Phase-II	
45	03 MLD, Pandav Nagar, Meerut	Meerut	MDA		Operational	**Achieving** **Report Dt. 28.12.20** **pH =7.6** **BOD : 17.0 mg / L** **COD : 156.0mg /L** **TSS : 46.0 mg / L**	3	2.7	ASP		River Kali (East)	River Kali (East)	

46	07 MLD, Pallavpuram-1, Meerut	Meerut	MDA		Operational	**Achieving Report Dt.28.12.20 pH =7.5 BOD :18.0 mg / L COD : 156.0 mg / L TSS : 45.0 mg / L**	7	6.5	ASP		River Kali (East)	River Kali (East)	
47	10 MLD, Lohiya Nagar, Meerut	Meerut	MDA		Operational	**Achieving Report Dt. 28.12.20 pH = 7.5 BOD : 18.0mg / L COD : 154.0 mg / L TSS : 45.0mg / L**	10	2	ASP		River Kali (East)	River Kali (East)	
48	15 MLD, Shatabdinagar, Meerut	Meerut	MDA		Operational	**Achieving Report Dt. 28.12.20 pH = 7.4 BOD :18.0 mg / L COD : 148.0 mg / L TSS : 46.0 mg / L**	15	4.8	ASP		River Kali (East)	River Kali (East)	
49	11 MLD, Pallavpuram-2, Meerut	Meerut	MDA		Operational	**Achieving Report Dt.28.12.20 pH =7.5 BOD : 18.0mg / L COD : 154.0mg / L TSS : 47.0 mg / L**	11	8	MBBR		River Kali (East)	River Kali (East)	
50	15 MLD, Vedvyaspuri Meerut	Meerut	MDA		Operational	**Achieving Report Dt. 28.12.20 pH = 7.6 BOD : 18.0mg / L COD : 152.0 mg / L TSS : 47.0 mg / L**	15	4.5	ASP		River Kali (East)	River Kali (East)	
51	06 MLD, Rakshapuram, Meerut	Meerut	MDA		Operational	**Achieving Report Dt. 28.12.20 pH =7.4 BOD : 18.0mg / L COD : 154.0mg / L TSS : 47.0 mg / L**	6	4.4	ASP		River Kali (East)	River Kali (East)	
52	06 MLD, Shradhapuri-1, Meerut	Meerut	MDA		Operational	**Achieving Report Dt.28.12.20 pH = 7.5 BOD : 18.0mg / L COD : 156.0mg / L TSS : 47.0 mg / L**	6	5.5	ASP		River Kali (East)	River Kali (East)	

53	06 MLD Sainik Vihar	Meerut	MDA		Operational	**Achieving Report Dt. 28.12.20 pH = 7.5 BOD :17.0mg / L COD : 156.0mg / L TSS : 45.0mg / L**	6	5.95	UASB		River Kali (East)	River Kali (East)	
54	5 MLD Modipuram Tiraha	Meerut	MDA		Operational	**Achieving Report Dt.28.12.20 pH = 7.6 BOD : 18.0mg / L COD : 154.0mg / L TSS : 45.0 mg / L**	5	4.9	--		River Kali (East)	River Kali (East)	
55	07 MLD, Sports Goods Complex, Meerut	Meerut	MDA		Operational	**Achieving Report Dt. 28.12.20 pH =7.5 BOD : 17.0 mg / L COD : 154.0mg / L TSS : 48.0mg / L**	7	4	ASP		River Kali (East)	River Kali (East)	
56	10 MLD, Ganga Nagar, Meerut	Meerut	MDA		Operational	**Achieving Report Dt.28.12.20 pH = 7.5 BOD : 17.0mg / L COD : 154.0 mg / L TSS : 45.0mg / L**	10	3.8	SBR		River Kali (East)	River Kali (East)	
57	72 MLD Garh road (Jagriti vihar)	Meerut	U.P. Jal Nigam	213.67	Operational	**Achieving Report Dt. 28.12.20 pH = 7.4 BOD :18.0 mg / L COD : 152.0 mg / L TSS : 47.0 mg / L**	72	65	SBR	Sewerage network	River Kali (East)	River Ganga	
58	06 MLD, Shradhapuri-Phase-2, Meerut	Meerut	MDA		Operational	**Achieving Report Dt.28.12.20 pH = 7.4 BOD : 17.0mg / L COD : 154.0 mg /L TSS :46.0mg / L**	6	5.6	ASP		River Kali (East)	River Kali (East)	
59	Nagar Palika Parishad, Muzaffarnagar	Muzaffar Nagar	U.P. Jal Nigam	100 MLD	Operational	**Achieving Report Dt. 28.12.20 pH = 7.4 BOD :26.0 mg / L COD : 94.0 mg / L TSS :40.0 mg / L**	32.5	32.5	Oxidation Pond	Drain	River Kali West	River Hindon	

60	12 MLD, Ayodhya	Ayodhya	U.P. Jal Nigam	12 MLD	Operational	**Achieving Report Dt. 29.12.20 pH = 7.68 BOD :22.0 mg / L COD : 138.0 mg / L TSS : 32.0 mg / L**	12	6	UASB		River Saryu	River Saryu	
61	33 MLD, Sector-54, Noida	Noida	Noida Authority		Operational	**Achieving Report Dt 28.12.20 pH = 7.55 BOD :13.5mg / L COD : 128.0 mg / L TSS : 64.0mg / L**	33	33	SBR		River Yamuna	River Yamuna	
62	25 MLD, Sector-50, Noida	Noida	Noida Authority		Operational	**Achieving Report Dt 28.12.20 pH = 7.23 BOD : 16.5mg / L COD : 144.0 mg / L TSS : 68.0mg / L**	25	25	SBR		River Yamuna	River Yamuna	
63	35 MLD, Sector-123, Noida	Noida	Noida Authority		Operational	**Achieving Report Dt 28.12.20 pH = 7.63 BOD : 18.0 mg / L COD :160.0 mg / L TSS : 76.0 mg / L**	35	35	SBR		River Hindon	River Hindon	
64	50 MLD, Sector-168, Noida	Noida	Noida Authority		Operational	**Achieving Report Dt 28.12.20 pH = 7.41 BOD : 18.0 mg / L COD : 152.0 mg / L TSS : 71.0 mg / L**	50	50	SBR		River Yamuna	River Yamuna	
65	2.0 MLD Greater Noida Authority STP, Vill-Badalpur	Greater Noida	Greater Noida Authority	-	Operational	**Achieving Report Dt. 28.12.20 pH =7.69 BOD : 24.0mg / L COD :192.0mg / L TSS :81.0 mg / L**	2	2	MBBR	Drain	Hindon	River Yamuna	
66	ECO tech -2	Greater Noida	Greater Noida Authority		Operational	**Achieving Report Dt. 28.12.20 pH = 7.54 BOD : 16.5 mg / L COD : 152.0mg / L TSS : 68.0mg / L**	15	8	SBR	-	-	-	
67	ECO tech -3	Greater Noida	Greater Noida Authority		Operational	**Achieving Report Dt.28.12.20 pH = 7.49 BOD : 13.5mg / L COD : 136.0mg / L**	20	10	SBR	-	-	-	

						TSS : 63.0mg / L							
68	137 MLD, Kasana, GreaterNoida	Greater Noida	Greater Noida Authority		Operational	**Achieving Report Dt.28.12.20 pH = 7.36 BOD : 19.5mg / L COD :168.0.0mg /L TSS : 77.0 mg /L**	137	50	SBR		River Hindon	River Hindon	
69	34 MLD, Sector -50 Noida	Noida	Noida Authority		Operational	**Achieving Report Dt 28.12.20 pH =7.4 BOD : 12.0mg / L COD : 120.0mg / L TSS : 61.0 mg / L**	34	34	SBR		River Yamuna	River Yamuna	
70	54 MLD, Sector-54, Noida	Noida	Noida Authority	-	Operational	**Achieving Report Dt 28.12.20 pH = 7.49 BOD : 15.0 mg / L COD : 136.0 mg / L TSS : 65.0 mg / L**	54	54	SBR		River Yamuna	River Yamuna	
71	0.805 MLD, Ahara Road, Zone-A, Anoopshahar	Bulandhsahar	U.P. Jal Nigam	0.25 MLD	Operational	**Achieving Report Dt. 30.12.20 pH = 7.6 BOD : 28.0 mg / L COD : 216.0 mg / L TSS :92.0 mg / L**	0.805	0.805	Oxidation Pond	By Sever Line	For Irrigation	River Ganga	
72	1.75 MLD, Ahara Road, Zone-B, Anoopshahar	Bulandhsahar	U.P. Jal Nigam	0.5 MLD	Operational	**Achieving Report Dt. 30.12.20 pH = 7.3 BOD : 24.0 mg / L COD : 204.0 mg / L TSS : 81.0 mg /L**	1.75	1.75	Oxidation Pond	By Sever Line	Ganga	River Ganga	
73	04 MLD Narora (NGRBA)	Bulandhsahar	U.P. Jal Nigam	2.5 MLD	Operational	**Achieving Report Dt 30.12.20 pH = 7.8 BOD :18.0 mg / L COD : 188.0 mg / L TSS : 67.0 mg/L**	4	4	SBR	By Sever Line	For Irrigation		
74	2.25 MLD, Narora Atomic power Station Narora Township	Bulandhsahar	Narora Atomic power Station	0.5 MLD	Operational	**Achieving Report Dt 30.12.20 pH = 7.3 BOD : 16.0 mg / L COD : 172.0 mg / L TSS :51.0 mg /L**	2.25	2.25	ASP	By Sever Line	For Irrigation		

75	1.5 MLD Anoopshahar Zone A (NGRBA)	Bulandhsahar	U.P. Jal Nigam	1.25 MLD	Operational	**Achieving Report Dt 30.12.20 pH =7.8 BOD : 26.0 mg / L COD : 204.0 mg / L TSS : 81.0 mg / L**	1.5	1.5	MBBR	By Sever Line	For Irrigation	River Ganga	
76	STP, Zone-B Anoopshahar	Bulandhsahar	U.P. Jal Nigam	0.75 MLD	Operational	**Achieving Report Dt 30.12.20 pH = 7.4 BOD : 22.0 mg / L COD : 196.0 mg / L TSS : 78.0 mg / L**	1.0	1.0	MBBR	By Sever Line	River Ganga	River Ganga	
77	24 MLD Bijnor	Bijnor	U.P. Jal Nigam	14 MLD	Operational	**Achieving Report Dt 29.12.20 pH = 7.5 BOD : 8.0 mg / L COD :48.0 mg / L TSS : 55.0 mg / L**	24	10	UASB		Hemraj Drain	River Ganga	
78	58 MLD Moradabad	Moradabad	U.P. Jal Nigam	-----	Operational	**Achieving Report Dt. 28.12.20 pH =7.6 BOD : 22.0 mg / L COD : 84.0 mg / L TSS :36.0 mg / L**	58	18	SBR	NA	Ramganga River	Ramganga River	
79	15 MLD Pehrigaon	Rampur	U.P. Jal Nigam	-----	Operational	**Achieving Report Dt.28.12.20 pH =7.5 BOD : 28.0 mg / L COD : 96.0 mg / L TSS:40.0 mg / L**	15	0.07	UASB	NA	Ramganga River	Ramganga River	
80	14 MLD Benzirpur	Rampur	U.P. Jal Nigam	-----	Operational	**Achieving Report Dt. 28.12.20 pH =7.3 BOD: 24.0 mg / L COD :92.0 mg / L TSS : 44.0 mg / L**	14	0.11	UASB	NA	Ramganga River	Ramganga River	
81	5 MLD Rampur	Rampur	U.P. Jal Nigam	-----	Operational	**Achieving Report Dt. 28.12.20 pH =7.4 BOD: 8.6 mg / L COD :44.0 mg / L TSS : 9.0 mg / L**	5	0.003	SBR	NA	Ramganga River	Ramganga River	

ओ0ए0 संख्या– 673/2018 से आच्छादित सिंचाई विभाग की प्रथम, द्वितीय एवं तृतीय वरीयता वाली 05 नदियों का विवरण:-

Name of River	River's stretch	Record seasonal variation in River flow.	Directions	Action taken	Timeline		Possibility of maintaining E-flow	
						Timeline		Timeline
1st Priority-04	5							
Hidon	Saharanpur to Ghaziabad	Non-Perennial flow	Identification, Notification & Demarcation of flood plain zone.	Flood Plain Zone has been decided by CE Yamuna vide office order no- N-1891/CEYamuna, dt. 29.09.2020	Demarcation of flood plain will be made at suitable location by planting a row of suitable plants through forest department.	9 months	Not applicable	—
Kali River (East)	Mujaffarnagar to Gulauthi	Non Perennial flow	Identification, Notification & Demarcation of flood plain zone.	Flood Plain Zone has been decided by CE Ganga vide office order no- N-6773/CE Ganga, dt. 27.08.2020	Demarcation of flood plain will be made at suitable location by planting a row of suitable plants through forest department.	9 months	Not applicable	—
Varuna River	Rameshwar to Varanasi	Non Perennial flow	Identification, Notification & Demarcation of flood plain zone.	Flood Plain Zone has been decided by CE Sone vide office order no- N-7579/CE Sone, dt. 17.12.2020	Demarcation of flood plain will be made at suitable location by planting a row of suitable plants through forest department.	9 months	Not applicable	—

दिनांक:-05-02-2021

Name of River	River's stretch	Record seasonal variation in River flow.	Directions	Action taken	Timeline		Possibility of maintaining E-flow	
						Timeline		Timeline
Yamuna	Azgarpur to Etawah & Shahpur to Prayagraj	Perennial flow	1. Identification, Notification & Demarcation of flood plain zone.	Flood Plain Zone has been decided by CE Yamuna vide office order no- N-291/CE/NGT, dt. 29.01.2021	Demarcation of flood plain will be made at suitable location by planting a row of suitable plants through forest department.based on their studies.	9 months		9 months
			2. E-flow	E-flow in Yamuna River will be studied & decided by Central Water Commision.	---	9 months	There is no other barrage or discharge regulating structure on river Yamuna after Okhla.	As per direction of UYRB, 10 Cumec of discharge has been maintained D/S of Okhla Barrage.
2nd Priority-00	0							
3rd Priority-01	1							
Gomti	Sitapur to Varanasi	Non-Perennial flow	Identification, Notification & Demarcation of flood plain zone.	Flood Plain Zone has been decided by CE Sharda Sahayak vide office order no- N-1522/CESS, dt. 03.09.2020	Demarcation of flood plain will be made at suitable location by planting a row of suitable plants through forest department.	9 months	Not applicable	---
4th Priority-02	2							
Ganga	Kannauj to Varanasi	Perennial flow	1. Identification, Notification & Demarcation of flood plain zone.	Notification has been issued on 4th Sep 2020 by State Govt.	(i) Kannauj to Unnao 829 pillars have been placed against 15293 pillars for demarcation of flood plain zone.	3 months	---	
			2. E-flow	E-flow from Kannauj to Unnao is being maintained from Narora Barrge & Kanpur Barrage as per the directions of Central Water Commision.	24 Cumec- Nov. to May 48 Cumec- Jun. to Oct.	---	---	

Name of River	River's stretch	Record seasonal variation in River flow.	Directions	Action taken	Timeline		Possibility of maintaining E-flow	
						Timeline		Timeline
Ganga	Kannauj to Varanasi	Perennial flow	1. Identification, Notification & Demarcation of flood plain zone.	Identification of Flood Plain Zone is being carried out by CWC.	(ii) Unnao to Varanasi timeline ---	---	E-flow for Second Phase will be maintained from Kanpur Barrage only.	9 months
			2. E-flow		---			
Ramganga	Moradabad to Kannauj	Perennial flow	1. Identification, Notification & Demarcation of flood plain zone.	Flood Plain Zone has been decided by CE Eastern Ganga vide office order no- N-7089/CEEGC, dt. 27.08.2020	Demarcation of flood plain will be made at suitable location by planting a row of suitable plants through forest department.based on their studies.	9 months	There is no other barrage or discharge regulating structure on river Ramganga after Kalagarh Dam.	9 months
			2. E-flow	E-flow in Ramganga River is being decided by SWARA and its notification will be issued by CEEGC.	---	2 months		2 months
5th Priority-05	5							
Betwa	Hamirpur to Wagpura	Perennial flow	1. Identification, Notification & Demarcation of flood plain zone.	CWC ---	---	---	---	---
			2. E-flow	---	---	---		---

Name of River	River's stretch	Record seasonal variation in River flow.	Directions	Action taken	Timeline		Possibility of maintaining E-flow	
						Timeline		Timeline
Ghaghra	Barhalganj to Deoria	Perennial flow	1. Identification, Notification & Demarcation of flood plain zone.	Flood Plain Zone has been decided by CE Gandak vide office order no- N- 6168, dt. 11.11.2020	Demarcation of flood plain will be made at suitable location by planting a row of suitable plants through forest department.based on their studies.	9 months	There is no other barrage or discharge regulating structure on river Ghaghra after Girja Barrage.	9 months
			2. E-flow	E-flow in Ghaghra River is being decided by SWARA and its notification will be issued by CE Gandak	---	2 months		2 months
Rapti	Domingarh to Rajghat	Perennial flow	1. Identification, Notification & Demarcation of flood plain zone.	Flood Plain Zone has been decided by CE Gandak vide office order no- N- 6169, dt. 11.11.2020	Demarcation of flood plain will be made at suitable location by planting a row of suitable plants through forest department.based on their studies.	9 months	There is no other barrage or discharge regulating structure on river Rapti after Rapti Barrage.	9 months
			2. E-flow	E-flow in Rapti River is being decided by SWARA and its notification will be issued by CE Gandak	---	2 months		2 months
Sai	Unnao to Jaunpur	Non-Perennial flow	Identification, Notification & Demarcation of flood plain zone.	Flood Plain Zone has been decided by CE Sharda Sahayak vide office order no- N-1521/CESS, dt. 03.09.2020	Demarcation of flood plain will be made at suitable location by planting a row of suitable plants through forest department.	9 months	Not applicable	---
Saryu	Ayodhya to Elafatganj	Perennial flow	1. Identification, Notification & Demarcation of flood plain zone.	Flood Plain Zone has been decided by CE Saryu-1 vide office order no- N- 762, dt. 30.09.2020	Demarcation of flood plain will be made at suitable location by planting a row of suitable plants through forest department.based on their studies.	9 months	There is no other barrage or discharge regulating structure on river Saryu after Saryu Barrage	9 months
			2. E-flow	E-flow in Saryu River will be decided by SWARA	---	3 months		3 months

Name of River	River's stretch	Record seasonal variation in River flow.	Directions	Action taken	Timeline		Possibility of maintaining E-flow	
						Timeline		Timeline

Notes:

1. No construction/No development zone for River Ganga is decided on the basis of O.A. 200/2014 M.C. Mehta v/s Union of India.
2. For Yamuna & other major rivers, it is also decided on the same principle as 100mtr.
3. For minor rivers and drains, it is decided as 50mtr.
4. E-flow is maintained in river Ganga as per the guidelines of C.W.C. from Kannauj to Unnao as 24 cumec from November to May and 48 cumec from June to October.
5. For Yamuna river, as per Upper Yamuna River Board compulsory Downstream discharge is 10 cumec which is maintained from Okhla Barrage.
6. For non perennial rivers, E-flow can not be maintained through out the year and no surplus water is available to augment the flow in these rivers.
7. There is no surplus water in any canal that can augment, flow in critical polluted reaches.

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विभिन्न वादों में जारी निर्देशों के अनुपालन की अद्यतन स्थिति की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में आहूत बैठक दिनांक 02.12.2020 का कार्यवृत्त।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन विभिन्न वादों, जिनमें मुख्य सचिव, उत्तर प्रदेश शासन स्तर पर मा0 अधिकरण के आदेश के अनुश्रवण हेतु निर्देश जारी हैं, में अनुपालन की अद्यतन स्थिति की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 02.12.2020 को मध्याह्न 12:00 बजे वीडिया कान्फ्रेन्सिंग के माध्यम से बैठक आहूत की गई। उक्त बैठक में उपस्थित अधिकारियों का विवरण संलग्न है।

2– मुख्य सचिव, उ0प्र0 शासन द्वारा मा0 एन0जी0टी0 में लम्बित विभिन्न वादों में पारित आदेशों के समयबद्ध अनुपालन की आवश्यकता पर बल दिया गया तथा निर्देशित किया गया कि यदि किसी विभाग द्वारा माननीय न्यायालयों/एन0जी0टी0 के आदेशो के अनुपालन के संबंध में यथावश्यक कार्यवाही समय पर नहीं की जाती है तथा समय पर अनुपालन न किये जाने के दृष्टिगत माननीय न्यायालय अथवा मा0 एन0जी0टी0 द्वारा मुख्य सचिव को अनुपालन के लिये निर्देशित किया जाता है, तो इसमें विभाग की लापरवाही का संज्ञान लेकर उत्तरदायी विभागीय अधिकारियों के विरूद्ध दण्डात्मक कार्यवाही अमल में लायी जायेगी। मुख्य सचिव द्वारा यह भी निर्देश दिया गया कि माननीय न्यायालयों/एन0जी0टी0 मे प्रचलित महत्वपूर्ण वादों में पैरवी का अनुश्रवण अपर मुख्य सचिव/प्रमुख सचिव/सचिव स्तर के अधिकारी द्वारा स्वयं किया जाय। प्रकरणवार हुए विचार–विमर्श एवं लिये गये निर्णयों का विवरण निम्नवत् है :–

1– ओ0ए0 सं0–231/2014 दोआबा पर्यावरण समिति बनाम स्टेट ऑफ यू0पी0 व अन्य:

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण हिण्डन नदी कैचमेन्ट क्षेत्र में भूजल प्रदूषण से सम्बन्धित है। प्रकरण में मुख्य बिन्दु प्रभावित ग्रामों में पाईप्ड वाटर सप्लाई, प्रस्तावित एस0टी0पी0 की स्थापना, ड्रेन्स के फाईटोरेमिडिएशन/बायोरेमिडिएशन, दोषी उद्योगों के विरूद्ध पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली, परफार्मेंस गारण्टी, दोषी अधिकारियों के विरूद्ध कार्यवाही आदि हैं।

प्रभावित सभी 148 गॉवों में पाईप्ड वाटर सप्लाई के संबंध में अनुपालन की स्थिति के संबंध में अवगत कराया गया कि 103 ग्रामों में पाईप्ड वाटर सप्लाई का कार्य पूर्ण किया जा चुका है, शेष 44 ग्रामों एवं 1 हर्रा टाउन एरिया कमेटी में कार्य प्रगति पर है, जोकि 31 दिसम्बर, 2020 तक पूर्ण किया जाना प्रस्तावित है। इस संबंध में उ0प्र0 जल निगम द्वारा अवगत कराया गया कि माह अक्टूबर तक की प्रगति आख्या प्रेषित की जा चुकी है तथा अद्यतन प्रगति आख्या उ0प्र0 प्रदूषण नियंत्रण बोर्ड को प्रेषित कर दी जाएगी। मा0 अधिकरण द्वारा उक्त कार्य माह अक्टूबर, 2020 तक पूर्ण किये जाने के निर्देश दिये गये थे।

03 एस0टी0पी0 (मुजफ्फरनगर–22 एम0एल0डी0, बुढ़ाना–10 एम0एल0डी0 एवं सहारनपुर–93.6 एम0एल0डी0) की स्थापना के संबंध में अवगत कराया गया कि बुढ़ाना एवं मुजफ्फरनगर में टेण्डर फाईनल किए जा चुके हैं तथा मुजफ्फरनगर में बाउण्ड्रीवाल की स्थापना का कार्य प्रारम्भ हो चुका है। सहारनपुर में स्थापित किए जाने वाले एस0टी0पी0 की डी0पी0आर0 एनएमसीजी में अनुमोदन हेतु लम्बित है। बैठक के दौरान सहारनपुर में स्थापित किए जाने वाले एस0टी0पी0 के शीघ्र अनुमोदन हेतु नेशनल मिशन फॉर क्लीन गंगा (एन0एम0सी0जी0) को पत्र प्रेषित किये जाने हेतु निर्देशित किया गया। बायोरेमिडिएशन के बिन्दु पर नगर विकास द्वारा अवगत कराया गया कि इस संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड से विमर्श कर लिया गया है तथा कुछ स्थानों पर फाइटोरेमिडिएशन/बायोरेमिडिएशन कार्य प्रारम्भ किया गया है। जिन स्थानों पर फाइटोरेमिडिएशन/बायोरेमिडिएशन का कार्य प्रारम्भ किया जा चुका है, उनका विवरण प्रेषित करते हुए टाईमलाइन बढ़ाए जाने तथा ड्रेन्स पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने के मा0 एन0जी0टी0 के फैसले पर पुनर्विचार हेतु

मा0 एन0जी0टी0 में अपील दाखिल की जाएगी।

प्रदूषणकारी उद्योगों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के संबंध में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि 9.4 करोड़ पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी थी, जिसके विरूद्ध रूपये 3.75 की धनराशि की रिकवरी की जा चुकी है। डिफाल्टर उद्योगों के विरूद्ध भू–राजस्व की भॉति वसूली की कार्यवाही प्रारम्भ कर दी गयी है।

नगर विकास द्वारा अवगत कराया गया कि इस संबंध में दोषी अधिकारियों के विरूद्ध कार्यवाही की सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित की जायेगी।

बैठक में निर्णय लिया गया कि मा0 अधिकरण के आदेशों से आच्छादित महत्वपूर्ण परियोजनाओं यथा–प्रभावित ग्रामों में पाईप्ड वाटर सप्लाई, प्रस्तावित एस0टी0पी0 की स्थापना, ड्रेन्स के फाईटोरेमिडिएशन/बायोरेमिडिएशन आदि को प्राथमिकता के आधार पर कार्य पूर्ण करें। पर्यावरणीय क्षतिपूर्ति दरों/परफारमेंस गारण्टी पर पुनर्विचार हेतु कार्यों की प्रगति एवं समयबद्ध योजना के साथ मा0 अधिकरण से अनुरोध किये जाने की कार्यवाही सुनिश्चित की जाए। उक्त के अतिरिक्त परियोजना में हुये विलम्ब के लिये दोषी अधिकारियों के विरूद्ध कार्यवाही की जाए। परफार्मेंस गारण्टी जमा किये जाने के संबंध में आख्या तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित की जाए।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/ लघु सिंचाई एवं भूगर्भ जल विभाग/उ0प्र0 जल निगम)

2. **<u>ओ0ए0 सं0–06/2012 मनोज मिश्रा बनाम यूनियन ऑफ इण्डिया एवं ओ0ए0 संख्या– 648/2019 मै0 हिण्डन रिजॉर्ट प्रा0लि0 बनाम जी0डी0ए0–</u>**

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण यमुना नदी कैचमेन्ट क्षेत्र में भूजल प्रदूषण से सम्बन्धित है। प्रकरण में मा0 एन0जी0टी0 द्वारा दिनांक 11.09.2019 एवं 05.03.2020 को जारी आदेशों में मुख्य रूप से शार्ट टर्म एवं लांग टर्म एक्शन प्लान की प्रगति, कैचमेंट में स्थापित एस0टी0पी0 के संचालन, एस0टी0पी0 की स्थापना/अपग्रेडेशन की स्थिति, सेप्टेज मैनेजमेंट पॉलिसी, स्टेटस ऑफ़ बायो–रेमिडिएशन, आन लाइन मॉनीटरिंग सिस्टम की स्थापना, औद्योगिक एवं आवासीय क्षेत्रों से अशुद्धिकृत उत्प्रवाह के निस्तारण को रोके जाने, ई0टी0पी0/एस0टी0पी0 के सुचारू रूप से संचालन, यमुना नदी के फ्लड प्लेन पर यू0पी0 पार्ट के रिजुविनेशन आदि बिन्दु आच्छादित हैं।

उ0प्र0 जल निगम से प्राप्त आख्या के अनुसार साहिबाबाद ड्रेन का फ्लो मापन के उपरान्त 90 एम0एल0डी0 पाया गया है, थर्ड पार्टी से Flow measurement हेतु दिनांक 02.11.2020 को पत्र प्रेषित किया गया है।

इन्दिरापुरी ड्रेन एवं बन्थला कैनाल ड्रेन के इन्टरसेप्शन/डायवर्जन के उपरान्त उक्त के शोधन हेतु 60 एम0एल0डी0 एस0टी0पी0 प्रस्तावित है, जिस हेतु डी0पी0आर0 एन0एम0सी0जी0 में प्रेषित की गयी है। स्वीकृति के उपरान्त 2 वर्ष में उक्त कार्य पूर्ण होना प्रस्तावित है।

इन्दिरापुरम गाजियाबाद में कुल 8 एस0टी0पी0 हैं, जिनमें 56 एम0एल0डी0 क्षमता के 04 एसटी0पी0 गाजियाबाद विकास प्राधिकरण, 70, 56, 56 एवं 74 एम0एल0डी0 क्षमता के 04 एस0टी0पी0 उ0प्र0 जल निगम, जिनके संचालन हेतु मैसर्स VA Tech Wabag, Chennai से अनुबन्ध किया गया है तथा 30 एमएलडी एस0टी0पी0 लोनी, जिसका संचालन उ0प्र0 जल निगम द्वारा किया जा रहा है, स्थापित हैं। उ0प्र0 जल निगम द्वारा इन्दिरापुरम में स्थापित 03 एस0टी0पी0 (56, 56, 74) एमएलडी कुल क्षमता–186 एम0एल0डी0 के संचालन हेतु मैसर्स VA Tech Wabag, Chennai से अनुबन्ध किया गया है। पाईप लाइन आदि की मरम्मत का कार्य नवम्बर, 2020 तक पूर्ण होना प्रस्तावित है। वर्तमान में 74 एम0एल0डी0 एस0टी0पी0 के renovation का कार्य पूर्ण हो

चुका है, एवं उक्त एस0टी0पी0 मानकों की प्राप्ति कर रहा है। 70 एम0एल0डी0, 56 एम0एल0डी0 एवं 30 एम0एल0डी0 एस0टी0पी0 (लोनी) के renovation का कार्य फरवरी, 2021 तक पूर्ण होना प्रस्तावित है।

उक्त के अतिरिक्त 32 के0एल0डी एफ0एस0टी0पी0 लोनी में तथा 50 के0एल0डी0 एफ0एस0टी0पी0 गाजियाबाद की स्थापना की जानी है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि conforming/non-conforming areas में स्थापित प्रदूषणकारी उद्योगों के विरूद्ध कार्यवाही की गयी। उद्योगों में स्थापित ई0टी0पी0 एवं सी0ई0टी0पी0 के प्रभावी मॉनीटरिंग हेतु टीम गठित कर कार्यवाही की जा रही है। सिंचाई एवं जल संसाधन विभाग द्वारा अवगत कराया गया कि उनके द्वारा अनुपालन आख्या यमुना मॉनीटरिंग कमेटी को प्रेषित की जा चुकी है।

बैठक में निर्णय लिया गया कि मा0 अधिकरण के आदेशों से आच्छादित महत्वपूर्ण परियोजनाओं में कार्यवाही प्राथमिकता के आधार पर पूर्ण करते हुए प्रश्नगत ड्रेन्स से यमुना नदी में हो रहे प्रदूषण का निवारण किया जाए। यदि किसी परियोजना में टाइम लाईन का विस्तार वांछित हो तो संबंधित विभाग मा0 एन0जी0टी0 में आवेदन पत्र प्रस्तुत कर प्रभावी पैरवी कराते हुए उचित आदेश प्राप्त कर अग्रिम कार्यवाही करें। जिला प्रशासन द्वारा जिला स्तरीय टास्क फोर्स का गठन कर नॉन कन्फर्मिंग एरियास में अवैध रुप से संचालित उद्योगों के विरुद्ध प्रभावी कार्यवाही कर उन्हें बन्द कराया जाए।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास /लघु सिंचाई एवं भूगर्भ जल/जिलाधिकारी, गाजियाबाद तथा प्रबंध निदेशक, उ0प्र0 जल निगम)

3. <u>ओ0ए0 संख्या–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य–</u>

बैठक में ओ0ए0 संख्या–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य के अन्तर्गत पारित आदेश दिनांक 18.12.2019 के अनुपालन के क्रम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेटस एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया।

सचिव, नगर विकास विभाग द्वारा अवगत कराया गया कि विभिन्न ड्रेन्स के टैपिंग के संबंध में की गयी अद्यतन कार्यवाही का विवरण शीघ्र ही पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित कर दिया जायेगा। एस0टी0पी0 से शुद्धिकृत उत्प्रवाह के पुनः प्रयोग हेतु नीति बनायी जा चुकी है तथा कार्ययोजना विचाराधीन है। सेप्टेज मैनेजमेंट पॉलिसी भी बनायी जा चुकी है। अन्टैप्ड ड्रेन्स में बायो रेमिडियेशन/फाइटोरेमिडियेशन सम्बंधी प्रस्ताव हेतु फण्डिंग के लिये सम्बंधित जनपदों के निकायों की अनुमति न मिल पाने के कारण, कानपुर, प्रयागराज एवं वाराणसी में बायो रेमिडियेशन के कार्य को छोड़कर अन्य सभी अनटैप्ड ड्रेन्स में कार्यवाही नहीं हो सकी है।

उ0प्र0 जल निगम के प्रतिनिधि द्वारा अवगत कराया गया कि सेग्मेंट–बी एवं फेज–2 के अनटैप्ड ड्रेन्स के प्रस्ताव एक माह के अन्दर तैयार कर लिये जायेंगे तथा उ0प्र0 जल निगम द्वारा जनपद बांदा, गाजियाबाद एवं कानपुर के पूर्व सूचित असंचालित तीनों एस0टी0पी0 संचालित हैं। आवास एवं शहरी नियोजन विभाग के प्रतिनिधि द्वारा अवगत कराया गया कि जनपद गाजियाबाद का एस0टी0पी0 संचालित है, मुरादाबाद स्थित एस0टी0पी0 सीवेज की अनुपलब्धता के कारण संचालित नहीं हो सका हैं तथा फिरोजाबाद का एस0टी0पी0 नगर निगम के क्षेत्रान्तर्गत आता है तथा शीघ्र संचालित होना प्रस्तावित है।

फ्लड प्लेन जोन तथा ई–फ्लो से सम्बंधित बिन्दु पर सिंचाई एवं जल संसाधन विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि सेग्मेंट–बी, फेज–1 के लिये नोटिफिकेशन जारी किया जा चुका है तथा फेज–2 हेतु केन्द्रीय भूजल

-3-

आयोग द्वारा नोटिफिकेशन जारी किया जायेगा। गंगा नदी में ई–फ्लो मेन्टेन करने हेतु नियमित अन्तराल पर नरौरा एवं अन्य बांध से जल छोड़ा जा रहा है तथा रि–फ्लो नोटिफिकेशन का अनुपालन किया जा रहा है।

बैठक में यह निर्णय लिया गया कि सभी सम्बंधित विभागों द्वारा मा0 एन0जी0टी0 द्वारा दिये गये निर्देशों का प्रभावी अनुपालन सुनिश्चित किया जाये तथा ऐसे प्रोजेक्ट जिनमें पूर्व सूचित समय–सीमा के अन्तर्गत कार्य पूर्ण नहीं हो पा रहे हैं, तो ऐसे प्रोजेक्ट की समीक्षा कर संशोधित समय–सीमा के लिये मा0 एन0जी0टी0 से अनुरोध कर लिया जाये। जिन प्रोजेक्ट्स के समय से पूर्ण न होने की स्थिति में जुर्माना जमा किया जाना है, उनके सम्बंध में औचित्य दिखाते हुए मा0 एन0जी0टी0 से जुर्माना जमा करने से छूट हेतु अनुरोध कर लिया जाये। आवास एवं शहरी नियोजन विभाग एवं उ0प्र0 जल निगम द्वारा असंचालित एस0टी0पी0 के संचालित हो जाने सम्बंधी अद्यतन रिपोर्ट तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को भेज दी जाये। संबंधित विभागों के अपर मुख्य सचिव/प्रमुख सचिव अपने स्तर पर गहन समीक्षा अवश्य कर लें तथा परियोजना के कियान्वयन में लापरवाही पाये जाने पर दोषी अधिकारियों को चिन्हित कर उनके विरूद्ध दण्डात्मक कार्यवाही करें।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास, सिंचाई एवं जल संसाधन तथा प्रबंध निदेशक, उ0प्र0 जल निगम)

4. **<u>ओ0ए0 संख्या–985/2019 विद 986/2019 वॉटर पाल्यूशन बाई टैनरीज एट जाजमऊ, कानपुर उत्तर प्रदेश विद बॉटर पाल्यूशन एट रनिया, कानपुर देहात एण्ड राखी मंडी, कानपुर नगर, उत्तर प्रदेश–</u>**

बैठक में ओ0ए0 संख्या–985/2019 विद 986/2019 के अन्तर्गत पारित आदेश दिनांक 16.07.2020 के अनुपालन के क्रम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेटस एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया।

खानचन्दपुर, रनियॉ, कानपुर देहात में भण्डारित अवैध कोमियम डम्प के निस्तारण के सम्बंध में उत्तरदायी विभाग यूपीसीडा के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके द्वारा तीन बार टेण्डर आमंत्रित किये गये, परन्तु तीनों बार एक ही निविदा प्राप्त हुई तथा उसमें सूचित भण्डारित अवैध कोमियम डम्प के निस्तारण की लागत अनुमानित लागत के सापेक्ष काफी अधिक पाये जाने के कारण टेण्डर को निरस्त कर दिया गया। वर्तमान में नीरी नागपुर एवं चार प्रमुख आई0आई0टी0 से टेण्डर की शर्तों को शिथिल करने के सम्बंध में सुझाव आमंत्रित किये गये हैं, जिससे उनको सम्मिलित करते हुए पुनः निविदा आमंत्रित कर अग्रिम कार्यवाही की जा सके। सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि खानचन्दपुर रनियॉ, कानपुर देहात एवं राखीमण्डी कानपुर में प्रभावित क्षेत्रों में शुद्ध पेयजल की आपूर्ति पाइपलाइन के माध्यम से प्रारम्भ किये जाने की सूचना प्राप्त हुई है।

प्रमुख सचिव, चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग द्वारा अवगत कराया गया कि प्रभावित क्षेत्र में 02 हेल्थ कैम्प आयोजित किये गये थे, परन्तु कोविड–19 के कारण अन्य कैम्प आयोजित नहीं किये जा सके हैं। अंतिम हेल्थ सर्वे रिपोर्ट प्राप्त नहीं हुई है। उन्होंने यह भी अवगत कराया कि कोविड–19 के कारण पूर्ण अंतिम रिपोर्ट अभी तैयार नहीं हो पायी है, परन्तु आयोजित किये गये हेल्थ कैम्प में आने वाले मरीजों में पायी जाने वाली बीमारियों का सम्बंध कोमियम डम्प से सम्भावित दुष्प्रभावों से होना सिद्ध नहीं हो पाया है। इसके अतिरिक्त एस0जी0पी0जी0आई0 के चिकित्सा अधीक्षक डा0 हर्षवर्धन की अध्यक्षता में एक चिकित्सकीय टीम का भी गठन किया गया है, जिसकी रिपोर्ट अपेक्षित है।

कानपुर देहात स्थित कोमियम डम्प की दोषी इकाइयों के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बंध में जिलाधिकारी, कानपुर देहात से अद्यतन

स्थिति से अवगत कराने की अपेक्षा की गयी। जिलाधिकारी, कानपुर देहात द्वारा अवगत कराया गया कि सभी दोषी उद्योगों के विरूद्ध वसूली की कार्यवाही प्रारम्भ की जा चुकी है तथा इस कार्यवाही में यह ज्ञात हुआ कि वसूली नोटिस जारी होने के पूर्व ही अधिकांश उद्यमियों द्वारा जमीन बेची जा चुकी है। कुछ उद्यमियों की सम्पत्ति कानपुर नगर में है, इसलिये जिलाधिकारी, कानपुर नगर से वसूली हेतु अग्रिम कार्यवाही के लिये अनुरोध किया गया है। कानपुर देहात में स्थित एक उद्यमी की जमीन पर महाविद्यालय बनाया जा रहा है तथा जमीन सरकार के नाम दृष्टिबंधक है।

ओ0ए0 संख्या–986/2019 के अन्तर्गत मा0 एन0जी0टी0 द्वारा उ0प्र0 जल निगम पर अशुद्धिकृत सीवेज गंगा नदी में प्रवाहित करने के कारण उ0प्र0 सरकार पर रूपये 10 करोड़ तथा उ0प्र0 जल निगम पर रूपये 1.0 करोड़ की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है, जिसे जमा नहीं किया गया है। उ0प्र0 जल निगम द्वारा जाजमऊ में स्थापित एस0टी0पी0 का प्रभावी संचालन नहीं किये जाने एवं अशुद्धिकृत सीवेज को बाईपास कर गंगा नदी में प्रवाहित करने के कारण बोर्ड द्वारा भी उ0प्र0 जल निगम के विरूद्ध पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस जारी किया गया है।

बैठक में यह निर्णय लिया गया कि यूपीसीडा द्वारा कोमियम डम्प के निस्तारण की कार्यवाही में अत्यंत विलम्ब किया गया है, जिसके दृष्टिगत यूपीसीडा द्वारा नीरी नागपुर तथा आई0आई0टी0 से दूरभाष पर वार्ता कर शीघ्र रिपोर्ट प्राप्त कर टेण्डर आमंत्रित करते हुए भण्डारित कोमियम वेस्ट को हटाने की कार्यवाही शीघ्र पूर्ण की जाये। चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग को निर्देशित किया गया कि किये गये सर्वे के आधार पर अंतिम रिपोर्ट शीघ्र पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाये। जिलाधिकारी, कानपुर देहात से अपेक्षा की गयी कि पर्यावरणीय क्षतिपूर्ति की वसूली हेतु शीघ्र प्रभावी कार्यवाही की जाये तथा जिलाधिकारी, कानपुर नगर को भी दोषी उद्योगों की सम्पत्ति से वसूली हेतु आर0सी0 स्थानान्तरित कर दी जाये। उद्यमी के महाविद्यालय की जो जमीन उ0प्र0 सरकार के नाम बंधक है, उसमें सेकेण्ड चार्ज के रूप में नियमानुसार पर्यावरण विभाग/जिलाधिकारी, कानपुर देहात का भी नाम दर्ज कराया जाय जिससे उ0प्र0 सरकार से भूमि बन्धक मुक्त होने के बाद यदि आर.सी. की धनराशि वसूली हेतु अवशेष रहती है तो इस सम्पत्ति से नियमानुसार वसूली की जा सके। उ0प्र0 जल निगम द्वारा मा0 एन0जी0टी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति से छूट हेतु औचित्य दिखाते हुए मा0 एन0जी0टी0 से अनुरोध किया जाये।

(कार्यवाही – प्रमुख सचिव, चिकित्सा, स्वास्थ्य एवं परिवार कल्याण,/नगर विकास विभाग, प्रबंध निदेशक, यूपीसीडा/उ0प्र0 जल निगम एवं जिलाधिकारी, कानपुर नगर/कानपुर देहात)

5. **<u>ओ0ए0 संख्या–804/2017 राजीव नाराण बनाम यूनियन ऑफ इण्डिया व अन्य–</u>**

बैठक में ओ0ए0 संख्या–804/2017 राजीव नाराण बनाम यूनियन ऑफ इण्डिया व अन्य के अन्तर्गत पारित आदेश दिनांक 01.07.2020 के अनुपालन के कम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेट्स एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया। उनके द्वारा अवगत कराया गया कि प्रदेश में परिसंकटमय अपशिष्ट (प्रबंधन एवं हथालन) नियम, 1989 प्रख्यापित हो जाने से पूर्व ही अनेक उद्योगों द्वारा अपने परिसंकटमय अपशिष्ट के प्रभावी निस्तारण न किये जाने के कारण प्रदेश में 19 कन्टेमिनेटेड साइट एवं 22 प्रोबेबल कन्टेमिनेटेड साइट्स चिन्हित किये गये थे। इनके सम्बंध में बोर्ड द्वारा अद्यतन जांच करायी गयी, जिसके आधार पर 12 साइट्स में भूगर्भ जलगुणता कुप्रभावित न पाये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड को उक्त 12 साइट्स को कन्टेमिनेटेड साइट्स की सूची से हटाने हेतु अनुरोध किया जा चुका

है। इसके अतिरिक्त 08 साइट्स के सम्बंध में यूपीसीडा से भूगर्भ जल गुणता सम्बंधी रिपोर्ट प्राप्त होना शेष है। इन सभी साइट्स के सम्बंध में पूर्ण रिपोर्ट प्राप्त हो जाने के पश्चात् गुणदोष के आधार पर भूगर्भ जल के रेमिडियेशन की कार्यवाही हेतु फण्डिंग की आवश्यकता होगी; जिसका प्रबन्ध दोषी उद्योग चिन्हित हो जाने की स्थिति में "पोल्यूटर पेज प्रिंसिपल" के आधार पर उद्योगों से अन्यथा की स्थिति में राज्य सरकार से कराया जाना अपेक्षित होगा।

मा0 एन0जी0टी0 द्वारा पारित निर्देशों के अनुपालन में श्रम विभाग, नगर विकास विभाग आदि से अद्यतन स्टेट्स रिपोर्ट अपेक्षित है।

यूपीसीडा के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके विभाग में कन्टेमिनेटेड साइट्स के सम्बंध में जांच हेतु प्रभावी सुविधा उपलब्ध नहीं है। उक्त कार्य उ0प्र0 प्रदूषण नियंत्रण बोर्ड से करा लिया जाये तथा इस हेतु जो भी धन आवश्यक होगा, वह उपलब्ध करा दिया जायेगा। श्रम विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके द्वारा अद्यतन स्टेट्स रिपोर्ट आज भेज दी गयी है।

अन्त में मुख्य सचिव महोदय द्वारा निर्देशित किया गया कि यूपीसीडा द्वारा उनके क्षेत्र से अपेक्षित जांच सम्बंधी कार्य सम्भव न हो पाने की स्थिति में उ0प्र0 प्रदूषण नियंत्रण बोर्ड को आवश्यक धनराशि उपलब्ध कराते हुए कार्य पूर्ण कराये जाने के आशय का पत्र भेजा जाये। जिन क्षेत्रों में रेमिडियेशन का कार्य किया जाना है, उक्त हेतु दोषी उद्योगों को चिन्हित कर उनसे उक्त कार्य पूर्ण कराया जाये, अन्यथा की स्थिति में राज्य सरकार के अवस्थापना एवं औद्योगिक विकास विभाग, नगर विकास विभाग आदि द्वारा धन उपलब्ध कराते हुए कार्य कराया जाये। श्रम विभाग एवं नगर विकास विभाग द्वारा अद्यतन स्टेट्स रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को तत्काल उपलब्ध करायी जाये।

(कार्यवाही– अपर मुख्य सचिव/ प्रमुख सचिव, अवस्थापना एवं औद्योगिक विकास, श्रम, पर्यावरण, वन एवं जलवायु परिवर्तन, नगर विकास तथा प्रबंध निदेशक, यूपीसीडा)

<u>ओ0ए0 संख्या-320/2018 पार्क अवेन्यू प्लाट होल्डर्स वेलफेयर सोसाइटी एवं अन्य बनाम यूनियन आफ इण्डिया एवं अन्य–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि मेरठ विकास प्राधिकरण, मेरठ के मास्टर प्लान के अन्तर्गत खुली जमीन/पार्क/हरित पट्टिका के विक्रय एवं अवैध प्लाटिंग के संबंध में प्रकरण मा0 एन0जी0टी0 में योजित है। मा0 एन0जी0टी0 द्वारा उक्त की रोकथाम किये जाने हेतु आदेशित किया गया है।

बैठक में निर्णय लिया गया कि संबंधित प्रकरण में आवास एवं शहरी नियोजन विभाग, विधि स्थापित व्यवस्था का पालन करते हुये अनाधिकृत रूप से किये गये निर्माण का व्यवस्तीकरण करते हुए मास्टर प्लान के अनुसार हरित पट्टिका हेतु भूमि को रिक्त कराते हुए हरित पट्टिका को विकसित किया जाए। इसी प्रकार प्रदेश के अन्य जनपदों/प्राधिकरणों में भी तदनुसार कार्यवाही सुनिश्चित की जाए। आवास एवं शहरी नियोजन विभाग द्वारा एतद्गत विधिक व्यवस्था का पूर्ण विवरण एवं अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0 प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही – अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग)

7. **<u>ओ0ए0 संख्या 490/2019 टी0एस0 सिंह बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स–</u>**

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण प्रतापगढ़ में सई नदी के प्रदूषण नियंत्रण हेतु निर्मित एस0टी0पी0 हेतु सीवर लाईन बिछाये जाने एवं एस0टी0पी0 से संयोजित किये जाने से सम्बन्धित है। एस0टी0पी0 निर्माण का कार्य 2009 में अधूरा छोड़ दिये जाने के सम्बन्ध में सचिव,

नगर विकास द्वारा अवगत कराया गया कि उक्त कार्य हेतु पूर्व में कार्यदायी संस्था के उत्तरदायी परियोजना प्रबन्धक के विरूद्ध एफ0आई0आर0 दर्ज करा दी गई है। सई नदी में सीधे गिर रहे सीवेज का बायो–रेमिडियेशन का कार्य प्रारम्भ कर दिया गया है।

सचिव, नगर विकास द्वारा अवगत कराया गया कि पूर्व निर्मित एस0टी0पी0 को पूर्ण रूप से संचालित करने तथा सई नदी मे गिर रहे नालों की टैपिंग कर एस0टी0पी0 से संयोजन करने हेतु डी0पी0आर0 तैयार कराकर अनुमोदन हेतु मा0 एन0जी0टी0, नई दिल्ली प्रेषित की गई है।

बैठक में निर्णय लिया गया कि सचिव, नगर विकास विभाग द्वारा इस संबंध में एन0एम0सी0जी0 से सम्पर्क कर प्राथमिकता के आधार पर स्वीकृति प्राप्त कर कार्य प्रारम्भ किया जाये तथा एस0टी0पी0 को संचालित कराया जाय। दोषी परियोजना प्रबन्धक के विरूद्ध की गयी कार्यवाही का विवरण सहित तथा सीवर लाइन बिछाये जाने एवं एस0टी0पी0 संयोजन हेतु समयबद्ध कार्ययोजना बना कर मा0 एन0जी0टी0 में अनुपालन आख्या प्रस्तुत किये जाने की कार्यवाही तत्काल की जाए।

(कार्यवाही –प्रमुख सचिव, नगर विकास विभाग)

8. **<u>ओ0ए0 सं0 – 116/2014 मीरा शुक्ला बनाम म्युनिसिपल कार्पोरेशन, गोरखपुर तथा ओ0ए0 सं0 – 437/2015–</u>**

मा0 एन0जी0टी0 द्वारा पारित आदेश के अन्तर्गत रामगढ़ ताल के आस–पास के क्षेत्र में अतिक्रमण को हटाये जाने, उक्त ताल में निस्तारित होने वाले घरेलू जल–मल को तत्काल बायोरेमिडेशन/फाइटोरेमिडेशन के द्वारा शुद्धीकरण किये जाने, नगर पालिका परिषद, खलीलाबाद एवं नगर पंचायत, मगहर द्वारा एस0टी0पी0 की स्थापना, गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा), गोरखपुर द्वारा सी0ई0टी0पी0 की स्थापना, नगर निगम गोरखपुर द्वारा नगरीय ठोस अपशिष्ट का समुचित प्रबन्ध, बी0आर0डी0 मेडिकल कालेज, गोरखपुर द्वारा बायो मेडिकल वेस्ट मैनेजमेन्ट रूल्स, 2016 का अनुपालन सुनिश्चित करने, उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति तथा केन्द्रीय भू–जल प्राधिकरण से भू–जल दोहन हेतु अनापत्ति प्राप्त करने वाले उद्योगों को ही विद्युत संयोजन प्रदान किये जाने के निर्देश दिये गये हैं। मा0 एन0जी0टी0 में प्रकरण दिनांक 17.12.2020 को नियत है।

1– इस सम्बन्ध में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि अध्यक्ष, उ0प्र0 पावर कारपोरेशन लि0 ने पत्र दिनांक 02.11.2020 द्वारा प्रबन्ध निदेशक, विद्युत वितरण निगम लि0, दक्षिणान्चल/मध्यान्चल/
पूर्वान्चल/पश्चिमान्चल/आगरा/लखनऊ/वाराणसी/मेरठ एवं केस्को लि0, कानपुर को निम्न निर्देश निर्गत किये गये हैं:–

अ. रेड एवं ऑरेन्ज इण्डस्ट्रीज सेक्टर टाइप हेतु प्राप्त अस्थाई विद्युत संयोजन के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की स्थापनार्थ सहमति प्रपत्र के बिना अस्थाई संयोजन निर्गत न किया जाये।

ब. रेड एवं ऑरेन्ज इण्डस्ट्रीज सेक्टर टाइप हेतु प्राप्त अस्थाई विद्युत संयोजन के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की संचालनार्थ सहमति प्रपत्र के बिना अस्थाई संयोजन निर्गत न किया जाय।

बैठक में निर्णय लिया गया कि अध्यक्ष ,उ0प्र0 पॉवर कार्पोशन के उक्त आदेश दिनांक 02.11.2020 का कडाई से अनुपालन सुनिश्चित किया जाय।

(कार्यवाही – अध्यक्ष, उ0प्र0 पॉवर कॉर्पोरेशन)

2– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि केन्द्रीय भू–गर्भ जल प्राधिकरण के अधिसूचना दिनांक 24.09.2020 के अनुसार किसी नये नलकूप की स्थापना बिना सी0जी0डब्लू0ए0 की अनुमति के बिना नहीं होगी तथा भू–गर्भ जल के निकासी के विभिन्न प्रयोजनों के लिये दरें निर्धारित की गयी हैं। सी0जी0डब्लू0ए0 की अनुमति के बिना नये नलकूपों की स्थापना पर पर्यावरणीय क्षतिपूर्ति निर्धारित करने का उत्तरदायित्व सम्बन्धित जिलाधिकारी को अधिकृत किया गया है।

बैठक में निर्णय लिया गया कि अतिदोहित एवं क्रिटिकल नोटिफाइड एरियाज में भू–जल की निकासी करने वाले उद्योगों अथवा विस्तारीकरण की परियोजनाओं के संबंध में केन्द्रीय भूगर्भ जल प्राधिकरण द्वारा निर्गत अधिसूचना दिनांक 24.09.2020 का कड़ाई से अनुपालन सुनिश्चित कराया जाय।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, सिंचाई एवं जल संसाधन/लघु सिंचाई एवं भूगर्भ जल/नमामि गंगे एवं ग्रामीण जलापूर्ति, निदेशक, भूगर्भ जल विभाग एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

3– नगर पालिका परिषद, खलीलाबाद एवं नगर पंचायत, मगहर में एस0टी0पी0 की स्थापना के सम्बन्ध में उ0प्र0 जल निगम द्वारा तैयार की गयी डी0पी0आर0 की स्वीकृति हेतु एन0एम0सी0जी0 में में प्रेषित की गयी है। मुख्य सचिव द्वारा सचिव, नगर विकास विभाग को निर्देश दिये गये कि एन0एम0सी0जी0 से समन्वय स्थापित कर शीघ्र स्वीकृत कराने हेतु प्रयास किया जाये एवं तद्नुसार मा0 एन0जी0टी0, नई दिल्ली में अनुपालन आख्या प्रस्तुत की जाये।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग)

4– गोरखपुर औद्योगिक विकास प्राधिकरण, (गीडा), गोरखपुर द्वारा रू0 76.79 करोड़ की लागत से सी0ई0टी0पी0 की स्थापना के सम्बन्ध में डी0पी0आर0 की स्वीकृति हेतु एन0एम0सी0जी0 से सम्पर्क कर डी0पी0आर0 की स्वीकृति हेतु शीघ्र कार्यवाही सुनिश्चित की जाय तथा समयबद्ध कार्ययोजना बनाकर सी0ई0टी0पी0 की स्थापना सुनिश्चित करायी जाय।

(कार्यवाही – अपर मुख्य सचिव, अवस्थापना एवं औद्योगिक विकास विभाग तथा मुख्य कार्यपालक अधिकारी, गोरखपुर औद्योगिक विकास प्राधिकरण गोरखपुर)

5– नगर आयुक्त, नगर निगम, गोरखपुर द्वारा अवगत कराया गया कि नगरीय ठोस अपशिष्ट के शुद्धीकरण, निस्तारण एवं लैण्डफिल साइट के सम्बन्ध में भूमि चिन्हित कर ली गयी है। मुख्य सचिव द्वारा निर्देश दिये गये कि नगर निगम द्वारा शेष चिन्हित भूमि का अधिग्रहण जिलाधिकारी, गोरखपुर से समन्वय स्थापित कर शीघ्र किया जाये। अग्रिम कार्यवाही अतिशीघ्र सम्पादित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग, जिलाधिकारी, गोरखपुर एवं नगर आयुक्त, नगर निगम, गोरखपुर)

6– नगर आयुक्त, नगर निगम, गोरखपुर द्वारा अवगत कराया गया कि रामगढ़ताल में निस्तारित हो रहे अनटैप्ड नालों में बायो रेमिडेशन का कार्य दिनांक 15.12.2020 से प्रारम्भ हो जायेगा। रामगढ़ताल में निस्तारित हो रहे अनटैप्ड नालों में बायो रेमिडेशन/फाईटो रेमिडेशन किये जाने तथा नालों को टैप्ड किये जाने के सम्बन्ध में संशोधित टाइम लाइन औचित्य सहित मा0 एन0जी0टी0, नई दिल्ली के समक्ष प्रस्तुत किये जाने हेतु नगर निगम, गोरखपुर एवं उत्तर प्रदेश जल, निगम को निर्देशित किया गया।

(कार्यवाही – प्रमुख सचिव, नगर विकास, उ0प्र0 जल निगम एवं नगर निगम गोरखपुर)

7– गोमती नदी के कैचमेन्ट में स्थापित हो रहे एस0टी0पी0 के सम्बन्ध में संशोधित टाइम लाइन उत्तर प्रदेश जल निगम द्वारा मा0 एन0जी0टी0, नई दिल्ली के समक्ष प्रस्तुत की जाये एवं सीधे निस्तारित हो रहे नालों में तत्काल बायो रेमिडेशन/फाइटो रेमिडेशन आरम्भ कराया जाये।

(कार्यवाही–प्रमुख सचिव, नगर विकास, प्रबंध निदेशक, उ0प्र0 जल निगम तथा नगर आयुक्त, लखनऊ)

8– बी0आर0डी0 मेडिकल कालेज, गोरखपुर के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 4.4115 करोड़ को जमा किये जाने के सम्बन्ध में चिकित्सा शिक्षा विभाग द्वारा अद्यतन आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में उपलब्ध करायी जाये।

(कार्यवाही – प्रमुख सचिव, चिकित्सा शिक्षा विभाग, बीआरडी मेडिकल कालेज, गोरखपुर)

9– तिहुरा नाले की सफाई एवं नाले में बन्धों को हटाये जाने के सम्बन्ध में जिलाधिकारी, अयोध्या द्वारा अवगत कराया गया कि तिहुरा नाले में बन्धों को हटाये जाने के सम्बन्ध में एक याचिका मेसर्स यश पैका लि0, दर्शन नगर, अयोध्या द्वारा मा0 उच्च न्यायालय, खण्डपीठ लखनऊ में दायर की गयी है। तिहुरा नाले के बन्धों को न हटाये जाने के सम्बन्ध में दूसरी याचिका शान्ति सिंह द्वारा दायर की गयी है। माननीय उच्च न्यायालय द्वारा अभी तक उक्त याचिकाओं पर कोई आदेश पारित नही किये गये हैं। बैठक में निर्णय लिया गया कि प्रकरण में मुख्य स्थायी अधिवक्ता से समन्वय स्थापित कर केस की शीघ्र पैरवी करायी जाय तथा मुख्य स्थायी अधिवक्ता की राय अनुसार तिहुरा नाले की अद्यतन अनुपालन आख्या विलम्बतम एक सप्ताह में पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाये।

(कार्यवाही –जिलाधिकारी, अयोध्या)

9. <u>ओ0ए0 सं0 – 606/2018 कम्प्लायंस ऑफ म्यूनिसिपल सॉलिड वेस्ट मैनेजमेन्ट रूल्स, 2016–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण ठोस अपशिष्ट प्रबन्धन से सम्बन्धित है तथा मा0 अधिकरण द्वारा पारित निर्देश दिनांक 10.01.2020 में आदेशित किया गया है कि ठोस अपशिष्ट प्रबन्धन का कार्य 31.03.2020 तक पूर्ण रूप से किया जाना सुनिश्चित करें तथा लिगेसी वेस्ट के रेमिडियेशन

का कार्य दिनांक 01.04.2020 से प्रारम्भ किया जाना सुनिश्चित करें। मा0 एन0जी0टी0 द्वारा उक्त समयावधि के उल्लंघन की स्थिति में पर्यावरणीय क्षतिपूर्ति अधिरोपण की दरें मासिक निर्धारित की गई हैं। मा0 एन0जी0टी0 द्वारा निर्धारित टाइम लाइन में परियोजनाओं को पूर्ण नही किये जाने के दृष्टिगत उत्तरदायी अधिकारियों के विरूद्ध कार्यवाही किये जाने के निर्देश भी दिये गये हैं।

मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा दोषी नगर निगम/नगर पालिका परिषद/नगर पंचायत के विरूद्ध पत्र दिनांक 07.07.2020 द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत कारण बताओ नोटिस जारी किये गये हैं।

मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में उत्तर प्रदेश शासन द्वारा Thematic Areas पर तृतीय त्रैमासिक रिपोर्ट ई–मेल के माध्यम से मा0 एन0जी0टी0, नई दिल्ली में प्रस्तुत करते हुए एक प्रति केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जा चुकी है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 17.11.2020 द्वारा ठोस अपशिष्ट प्रबन्धन, सीवेज प्रबन्धन, रिवर रिजुविनेशन कमेटी एवं नान अटेन्मेन्ट सिटिज के सम्बन्ध में Revised Format पर सूचना दिनांक 30.11.2020 तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित किये जाने हेतु निर्देशित किया गया है, जो कि नगर विकास विभाग द्वारा प्रस्तुत की जानी है।

बैठक में विचार–विमर्श के उपरान्त निम्न निर्णय लिये गये–

1– मा0 एन0जी0टी0 द्वारा निर्धारित की गई पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में नगर विकास विभाग द्वारा मा0 एन0जी0टी0 में उक्त पर्यावरणीय क्षतिपूर्ति पर पुनर्विचार आवेदन प्रस्तुत किये जाने के सम्बन्ध में आवश्यक कार्यवाही की जाए।

(कार्यवाही– प्रमुख सचिव, नगर विकास विभाग)

2– केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 17.11.2020 द्वारा ठोस अपशिष्ट प्रबन्धन, सीवेज प्रबन्धन, रिवर रिजुविनेशन कमेटी एवं नान अटेन्मेन्ट सिटिज के सम्बन्ध में Revised Format पर सूचना 01 सप्ताह के अन्दर उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/आवास एवं शहरी नियोजन/परिवहन/लोक निर्माण/नमामि गंगे एंव ग्रामीण जलापूर्ति/सिंचाई एवं जल संसाधन/गृह/अवस्थापना एवं औद्योगिक विकास विभाग एवं प्रबंध निदेशक, उ0प्र0 जल निगम)

3– प्रदेश में लीगेसी वेस्ट के जी0आई0एस0 मैपिंग एवं आंकलन तथा लीगेसी वेस्ट स्थल पर भूगर्भीय जल का अनुश्रवण कराते सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड तथा पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को उपलब्ध कराया जाना सुनिश्चित किया जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग)

4– मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में Thematic Areas पर माह दिसम्बर, 2020 तक की प्रगति संबंधी सूचनाएं अद्यतन करते हुए दिनांक 07.01.2021 तक पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन को ई–मेल आई डी–(soenvups@rediffmail.com) तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल आई डी–(ms@uppcb.com) पर प्रेषित की जाए।

10–

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास /ग्राम्य विकास/ सिंचाई एवं जल संसाधन/अवस्थापना एवं औद्योगिक विकास/आवास एवं शहरी नियोजन/गृह/लघु सिंचाई एवं भूगर्भ जल विभाग/सिंचाई एवं जल संसाधन/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग)

10. **<u>ओ0ए0 सं0 – 593/2017 पर्यावरण सुरक्षा बनाम यूनियन ऑफ इण्डिया–</u>**

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि इस प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 21.05.2020 में निर्देशित है कि सीवेज के 100 प्रतिशत शोधन तथा शोधित उत्प्रवाह के प्रयोग हेतु बजट, वित्तीय प्रावधान प्रदर्शित करते हुए कार्ययोजना केन्द्रीय प्रदूषण नियंत्रण बोर्ड को 30.06.2020 तक प्रेषित की जानी थी, जिसके सम्बन्ध में मुख्य सचिव, उत्तर प्रदेश के पत्र दिनांक 05.06.2020 द्वारा नगर विकास विभाग को समयबद्ध कार्यवाही के लिए निर्देश भी जारी किये गये थे। मा0 अधिकरण द्वारा आदेश दिनांक 21.09.2020 में निर्देशित किया गया है कि सीवेज के 100 प्रतिशत शोधन एवं शोधित उत्प्रवाह के पुनः प्रयोग हेतु तैयार किये गये ऐक्शन प्लान के अनुपालन की स्थिति समय≤ पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जानी है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि मा0 एन0जी0टी0 द्वारा उपरोक्त आदेश में दिनांक 01.07.2020 तक 100 प्रतिशत सीवेज शोधन हेतु इनसिटु रेमिडियेशन कार्य किये जाने, एस0टी0पी0 स्थापना प्रारम्भ किये जाने एवं समस्त ड्रेन्स को एस0टी0पी0 से जोड़े जाने के निर्देश दिये गये है तथा उल्लंघन की दशा में पर्यावरणीय क्षतिपूर्ति अधिरोपण की मासिक दर निर्धारित की गई है।

बैठक में निर्णय लिया गया कि नगर विकास विभाग द्वारा मा0 एन0जी0टी0 के उपरोक्त आदेशों में निर्धारित की गई पर्यावरणीय क्षतिपूर्ति पर औचित्य सहित पुनर्विचार किये जाने तथा सीवेज शोधन एवं शोधित सीवेज के पुनः प्रयोग हेतु ऐक्शन प्लान तैयार कर मा0 अधिकरण मे शीघ्र दाखिल कर उसकी प्रति पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास, सिंचाई एवं जल संसाधन, प्रबंध निदेशक, उ0प्र0 जल निगम)

11. **<u>ओ0ए0 सं0 – 621/2018 महेन्द्र पाण्डेय बनाम यूनियन ऑफ इण्डिया एवं अन्य</u>**

:

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण जनपद मुरादाबाद में रामगंगा नदी के तट पर पूर्व में अवैध रूप से स्थापित ई–वेस्ट प्रोसेसिंग इकाईयों द्वारा प्रोसेसिंग से जनित अपशिंष्ट (ब्लैक पाउडर) के निस्तारण के सम्बन्ध में है। उक्त ब्लैक पाउडर को रामगंगा नदी के तट से हटा कर केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के अनुसार जनपद–मुरादाबाद में ठोस अपशिष्ट प्रबन्धन साइट पर अस्थायी रूप से भण्डारित किया गया है। उक्त अस्थायी भण्डारित अपशिष्ट के अन्तिम निस्तारण हेतु ब्लैक पाउडर को वेस्ट प्रोसेसिंग साइट से जनपद अमरोहा में प्रस्तावित Treatment, Storage and Disposal Facility (TSDF) में प्रेषित किया जाना है। उक्त प्रस्तावित टी0एस0डी0एफ0 का संचालन माह फरवरी, 2021 में प्रस्तावित है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि राज्य द्वारा की गई कार्यवाही को संकलित करते हुए मा0 अधिकरण में कृत कार्यवाही की आख्या प्रेषित की जा चुकी है। सिंचाई विभाग, मुरादाबाद द्वारा उक्त ब्लैक पाउडर को अस्थायी भण्डारित स्थल से जनपद अमरोहा में प्रस्तावित टी0एस0डी0एफ0 तक ले जाने हेतु आने वाले व्यय का आंकलन लगभग रू 96 लाख आंकलित किया गया है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि ब्लैक पाउडर के निस्तारण हेतु पूर्व में मुख्य सचिव महोदय की अध्यक्षता में आहूत बैठक

दिनांक 26.09.2018 में निम्न 04 विकल्पों पर विचार–विमर्श किया गया :–

विकल्प 1	जिलाधिकारी मुरादाबाद द्वारा ग्राम फाजलपुर, तहसील सदर मुरादाबाद में चिन्हित 5.5 एकड़ भूमि पर Secured Landfill Site का निर्माण कर रामगंगा नदी के तट पर निस्तारित ब्लैक पाउडर को निस्तारित किया जाना।
विकल्प 2	नगर निगम, मुरादाबाद द्वारा पूर्व में विकसित लैंडफिल साइट में अस्थायी रूप से ब्लैक पाउडर का सुरक्षित भण्डारण किया जाना।
विकल्प 3	ब्लैक पाउडर का निस्तारण प्राधिकृत टी0एस0डी0एफ0 से कराया जाना।
विकल्प 4	अमरोहा उत्तर प्रदेश में प्रस्तावित टी0एस0डी0एफ0 के संचालन के उपरांत ब्लैक पाउडर का स्थाई निस्तारण।

उक्त बैठक दिनांक 26.09.2018 में विचार–विमर्श के उपरान्त विकल्प सं0–1, 2, 3 पर वैज्ञानिक/वाणिज्यिक फिजीबिलिटी न होने के दृष्टिगत मुख्य सचिव, उत्तर प्रदेश शासन द्वारा उक्त ब्लैक पाउडर का निस्तारण जनपद अमरोहा में प्रस्तावित टी0एस0डी0एफ0 के माध्यम से कराये जाने हेतु निर्देशित किया गया।

अद्यतन बैठक दिनांक 02.12.2020 में विचार–विमर्श के उपरान्त निम्न निर्णय लिये गये :–

1– जिलाधिकारी, मुरादाबाद द्वारा उक्त कार्यवाही हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सिंचाई विभाग, नगर निगम एवं अन्य संबंधित विभागों की एक अंतर्विभागीय समिति बनाकर अस्थायी रूप से भण्डारित ब्लैक पाउडर को स्थल पर ही मानको के अनुरूप निस्तारित किये जाने के सम्बन्ध में वित्तीय एवं तकनीकी आंकलन करते हुए आख्या 10 दिन के अन्दर प्रस्तुत की जाए।

(कार्यवाही – जिलाधिकारी, मुरादाबाद)

2– पूर्व में रामगंगा नदी के तट पर ब्लैक पाउडर निस्तारित करने वाले दोषियों की पहचान किये जाने हेतु जिलाधिकारी, मुरादाबाद, सिंचाई विभाग मुरादाबाद, नगर निगम मुरादाबाद, महाप्रबंधक ,जिला उद्योग केन्द्र एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद की संयुक्त समिति द्वारा 10 दिन के अन्दर की जाए।

(कार्यवाही – जिलाधिकारी, मुरादाबाद, सिंचाई विभाग, मुरादाबाद, नगर निगम, मुरादाबाद एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद)

3– सिंचाई एवं जल संसाधन विभाग द्वारा उक्त ब्लैक पाउडर के परिवहन एवं मानकों के अनुरूप निस्तारण में होने वाले व्यय का आंकलन करते हुए रिपोर्ट 10 दिन के अन्दर प्रस्तुत की जाए तथा आवश्यक धनराशि की व्यवस्था की कार्यवाही की जाय।

(कार्यवाही – प्रमुख सचिव, सिंचाई एवं जल संसाधन विभाग)

4– उक्त ब्लैक पाउडर का सुरक्षित स्थायी निस्तारण किये जाने हेतु प्रस्तावित व्यय का वहन बॉड ओनर्स के Extended Producer Responsibility के अंर्तगत कराये जाने की सम्भावना के परीक्षण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड को पत्र प्रेषित किया जाए।

(कार्यवाही – सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

12. **ओ0ए0 संख्या–681/2018 News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15"**

1– बैठक में उ0प्र0 राज्य के अंतर्गत नॉन अटेनमेंट शहरों में वायु प्रदूषण नियंत्रण हेतु लागू कार्ययोजनाओं के अंर्तगत विभिन्न कार्यों की प्रगति एवं

मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन की स्थिति की समीक्षा की गयी। सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि प्रदेश में चिन्हित 15 नॉन अटेंमेंट शहरों में वायु प्रदूषण नियंत्रण की कार्ययोजनाओं का कियान्वयन कराया जा रहा है। उक्त के अतिरिक्त अन्य दो शहरों यथा मेरठ एवं गोरखपुर को भी नॉन अटेनमेंट शहरों के रूप में चिन्हित किया गया है। मेरठ की कार्ययोजना का निरूपण कर उसे अनुमोदनार्थ केन्द्रीय प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत किया जा चुका है तथा गोरखपुर की कार्ययोजना का निरूपण का कार्य वर्तमान में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जिला पर्यावरण समिति, गोरखपुर से सूचनायें इत्यादि प्राप्त कर किया जा रहा है। उक्त के अतिरिक्त बैठक में मा0 एन0जी0टी0 के आदेश दिनांक 21.08.2020 में दिये गये निर्देशों के अनुपालन की स्थिति की समीक्षा की गयी तथा निम्न निर्णय लिये गये:-

1- गोरखपुर की वायु प्रदूषण नियंत्रण योजना के निरूपण हेतु समस्त वांछित सूचनाये एक सप्ताह के अंतर्गत उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करा दी जाय।

(कार्यवाही – जिलाधिकारी/अध्यक्ष, जिला पर्यावरण समिति, गोरखपुर)

2- वायु प्रदूषण से संबंधित शिकायतों के निवारण हेतु विकसित समीर एप एवं स्वच्छ वायु एप पर प्राप्त शिकायतों से संबंधित विभागों द्वारा 01 सप्ताह के अन्दर शिकायतों का निस्तारण करते हुए आख्या प्रेषित की जाय।

(कार्यवाही- नगर आयुक्त, गाजियाबाद, सी0ई0ओ0,नोएडा एथॉरिटी, जिलाधिकारी, गाजियाबाद एंव क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद, नोएडा एवं मेरठ)

3- लीगेसी वेस्ट का निस्तारण एवं उ0प्र0 में लीगेसी वेस्ट की जी0आई0एस0 मैपिंग का कार्य प्राथमिकता के आधार पर सुनिश्चित कराते हुए अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में प्रेषित किया जाना सुनिश्चित किया जाय।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग)

4- बैठक के दौरान 500 से अधिक ए0क्यू0आई0 आने की दशा में पर्यावरणीय इमरजेंसी को आपदा के रूप में सम्मिलित कर इमरजेंसी रिस्पांस सिस्टम विकसित किये जाने हेतु राज्य आपदा प्रबधंन प्राधिकरण द्वारा इस संबंध में राष्ट्रीय आपदा प्रबधंन प्राधिकरण एवं पर्यावरण, वन एवं जल वायु परिवर्तन मंत्रालय, भारत सरकार से भी दिशा-निर्देश प्राप्त कर मा0 राष्ट्रीय हरित अधिकरण द्वारा जारी निर्देशों के अनुपालन हेतु कार्यवाही की जाय तथा आपदा की स्थिति में की जाने वाली कार्यवाही की सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में प्रेषित की जाय।

(कार्यवाही-मुख्य कार्यपालक अधिकारी, उ0प्र0 राज्य आपदा प्रबंधन प्राधिकरण)

5- मा0 एन0जी0टी0 के आदेश दिनांक 21.08.2020 के द्वारा निर्देश दिये गये कि ओवरसाइट समिति की संस्तुतियों का अनुपालन संबंधित विभागों से सुनिश्चित कराया जाये। इस संबंध में सभी संबंधित विभागों को ओवरसाइट समिति की रिर्पोट के बिंदुओं पर अनुपालन आख्या 01 सप्ताह के अन्दर पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत करने हेतु निर्देशित किया गया।

6- माननीय एन0जी0टी0 के आदेशानुसार ध्वनि प्रदूषण नियंत्रण की कार्ययोजना के संबंध में गृह विभाग पूर्व में दिये गये निर्देशानुसार परिवहन विभाग से समन्वय स्थापित कर कार्ययोजना तैयार करें तथा विलम्बतम दिनांक 15.12.2020 तक पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण

नियंत्रण बोर्ड को उपलब्ध कराये।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, गृह एवं परिवहन विभाग)

3– उक्त के अतिरिक्त मुख्य सचिव महोदय द्वारा समस्त वादों के संबंध में निम्न कार्यवाही के भी निर्देश दिये गये :–

1– उक्त समस्त वादो में सभी संबंधित विभागों द्वारा मा0 एन0जी0टी0 द्वारा निर्धारित टाइमलाईन के अनुसार कार्यवाही करते हुए अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को ई–मेल soenvups@rediffmail.com एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल ms@uppcb.com पर दिनांक 15.12.2020 तक अनिवार्य रूप से उपलब्ध करायी जाय।

2– जिन कार्यों में टाइमलाईन के अंतर्गत कार्यवाही नहीं हुयी है तथा उनमें यदि अनुचित विलम्ब हुआ है तो दोषी अधिकारियों को चिन्हित कर उनके विरूद्ध कार्यवाही कर अनुपालन आख्या मा0 एन0जी0टी0 में दाखिल कर उसकी प्रति पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को ई–मेल soenvups@rediffmail.com एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल ms@uppcb.com पर उपलब्ध करायी जाय।

3– जिन कार्यों में विलम्ब औचित्यपूर्ण है उनमें औचित्य के साथ टाइमलाईन एक्सटेंशन एवं पर्यावरणीय क्षतिपूर्ति की माफी हेतु प्रार्थना पत्र मा0 एन0जी0टी0, नई दिल्ली में दाखिल करायें तथा उसकी प्रभावी पैरवी सुनिश्चित कर उचित आदेश प्राप्त किया जाय।

4– सभी संबंधित विभागों द्वारा या तो मा0 एन0जी0टी0 के आदेशों का समयबद्ध अनुपालन करें, और यदि विभाग को आदेश के अनुपालन में कोई कठिनाई हो तो मा0 एन0जी0टी0 अथवा सक्षम न्यायालय के समक्ष अनुरोध करके आदेशों में आवश्यक संशोधन करा लें।

अन्त में बैठक धन्यवाद ज्ञापन के साथ सम्पन्न हुई।

Digitally signed by सुधीर गर्ग
Date:Fri Dec 11 11:29:29 IST 2020
Reason: Approved

(सुधीर गर्ग)
प्रमुख सचिव।

उत्तर प्रदेश शासन

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7

संख्या– N.G.T. 645/81–7–2020–44(रिट)/2016 टी.सी.–2

लखनऊ : दिनांक : 11 दिसम्बर, 2020

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/अवस्थापना एवं औद्योगिक विकास/ सिंचाई एवं जल संसाधन/कृषि/पंचायती राज/चिकित्सा, स्वास्थ्य एवं परिवार कल्याण/ग्राम्य विकास/ऊर्जा/परिवहन/लघु सिंचाई एवं भूगर्भ जल/आवास एवं शहरी नियोजन/खाद्य एवं रसद/नमामि गंगे एवं ग्रामीण जलापूर्ति/सूक्ष्म, लघु एवं मध्यम उद्यम निर्यात प्रोत्साहन/ भूतत्व एवं खनिकर्म/लोक निर्माण विभाग, उ0प्र0 शासन।

2– प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0।

3– जिलाधिकारी, कानपुर नगर/कानपुर देहात/मुरादाबाद/गाजियाबाद/अयोध्या।

4– मुख्य कार्यपालक अधिकारी, यूपीसीडा, कानपुर।

5– प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ।

6– निदेशक, उद्योग, उ0प्र0 कानपुर।

7– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

8– मुख्य कार्यपालक अधिकारी, नोएडा (गौतमबुद्ध नगर)।

9– स्टॉफ ऑफिसर, मुख्य सचिव, उ0प्र0 शासन।

10– निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।

11– गार्ड फाइल।

आज्ञा से,

(भारत प्रसाद)

अनु सचिव।